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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES,1990)

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allowed date-27/09/2001
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SECTION OFFICER (Judl.)

FORM NO. 4
(*See Rule 42*)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET
APPLICATION NO. 169/2000 OF 199

Applicant(s) Sri Hiren Ch. Shome and ors.

Respondent(s) Union of India and ors.

Advocate for Applicant(s) Mr. B.K. Sharma.

Advocate for Respondent(s) C.G.S.C.

Notes of the Registry	Date	Order of the Tribunal
Form and within ... Rs 50/- ... deposited vide IPO/BD No. 697438 Dated 10.5.2000 ... 17/5/00 ... 17/5/2000	19.5.00	Heard Mr B.K.Sharma, learned counsel for the applicants and considered the O.A. Issue notice to the respondents to show cause as to why this application shall not be admitted. Returnable by four weeks. List on 20.6.2000 for show cause and admission. Member(J)
22-5-2000 Notice prepared and sent to D. Section for issuing to the same to the Respond. through Regd. post with A/D. vide D.No. 1429 to 1430 Dtd. 24.5.2000	pg 22/5/2000	
	20.6.00	There is no Bench today. Adjourned 1-7-2-00.

O.A.No.169/2000

Notes of the Registry	Date	Order of the Tribunal
6-7-2000 (1) Service report are still awaited. (2) No cause shown.	7.7.00	Present: Hon'ble Mr S. Biswas, Administrative Member Learned counsel Mr U.K. Nair for the applicant and Mr A. Deb Roy, learned Sr. C.G.S.C. for the respondents. Learned counsel for the respondents wants only two days time ~~for file~~ for written statement. Post on 13.7.00 for orders. S. Biswas Member(A)
	nkm	
10-7-2000 Written statement has been filed by the respondents. Recd copy for Respondents 27.7	13.7.00	Present : The Hon'ble Mr S. Biswas, Administrative Member. None for the applicant. Mr A.deb Roy for the respondents present. On 7.7.2000 the counsel for the applicant appeared and wanted only 2 days time and accordingly the case was posted on 13.7.2000. But today none of the counsel are present The case is dismissed for default. No costs. S. Biswas Member (A)
27.7.2000 Copy of the order has been sent to the D/Sec for issuing the same to the L/Advocate for the applicant. HS Recd vide D.No. 1889 dtd 31.7.2000. HS	pg 27.9.01	List on 19/11/01 for hearing. I C U Shankar Member Vice-Chairman
23.11.2001 Copy of the Judgment has been sent to the D/Sec. for issuing the same to the L/Adv. for the parties HS	mb 20.11.01	Judgment delivered in open Court. Kept in separate sheets. Application is disposed of. No costs. I C U Shankar Member Vice-Chairman
	lm	

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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 169 of 2000

Date of Decision 20.11.01

Hiren Ch.Shome and Others

---Petitioner(S)

Mr.B.K.Sharma, Mr.S.Sarma.

---Advocate for the Petitioner(s)

-Versus-

Union of India & Ors.

---Respondent(s)

Mr.A.Deb Roy, Sr.C.G.S.C.

---Advocate for the Respondent(s)

THE HON'BLE MR.JUSTICE D.N.CHOWDHURY, VICE-CHAIRMAN

THE HON'BLE MR.K.K.SHARMA, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the judgment ?

2. To be referred to the Reporter or not ?

3. Whether their Lordships wish to see the fair copy of the Judgment ?

4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble : VICE-CHAIRMAN

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No.169 of 2000

Date of Order: This the 20th Day of November 2001

HON'BLE MR.JUSTICE D.N.CHOWDHURY, VICE-CHAIRMAN
HON'BLE MR.K.K.SHARMA, ADMINISTRATIVE MEMBER

1. Shri Hiren Chandra Shome & 15 Others.

(All the applicants are presently working as Telecom Techinical Assistant (TTA) under the Respondents.

By Advocate Mr.B.K.Sharma, Mr.S.Sarma.

-Vs-

1. Union of India,
Represented by the Secretary to the Govt of India
Department of Telecommunication.
Sanchar Bhawan, New Delhi.

2. The Chief General Manager(Telecom)
N.E.Circle, Shillong,Meghalaya .... Respondents.

By Advocate Mr.A.Deb Roy, Sr.C.G.S.C.

O R D E R.

CHOUDHURY,J(VC):

The applicants, 16(sixteen) in number are presently working as Telecom Techinical Assistant(TTA) under the Respondents. They have appraoched this Tribunal with common grievance. ~~Since~~ Their grievance are similar, the relief sought for are also same the applicants are accordingly granted liberty to contest their case in a single application.

We have heard Mr.S.Sarma learned counsel for the applicant and also Mr.A.Deb Roy, Sr.C.G.S.C. for the respondent.

The applicants claim for promotion against the vacancies of JTO those available in 1996, that is prior to coming into force of the Junior Telecom Officers Recruitment

contd/-

Rules 1999.

By the common Judgmenr and Order dated 15th March 2001 in O.A.No.143 of 2000 direction was given to the respondents to examine the matter of promotion afresh in the light of observations made in the aforementioned O.A. in the light of Rule 7 of the Rules indicated in the aforesaid O.A. It was also ordered that if the respondents at all invoke Rule 7, in that case the said relaxation was not only to be confined to the 10 applicants of the aforesaid O.A. alone and it would be made applicable to all persons similarly situated. The present applicants are similarly situated persons. Accordingly, we order the applicants to file representation before the authority alongwith the copy of the Judgment passed in O.A.No.143 of 2000 within 4 weeks from the date of receipt of this order and if such representations are made the respondents shall examine the matter and shall take necessary steps as per law. We direct the respondents to allow the applicants to appear in the screening test for promotion to the post of JTO.

The application is disposed of to the extent indicated. There shall however, no order as to costs.

(K.K.SHARMA)
ADMINISTRATIVE MEMBER

(D.N.CHOWDHURY)
VICE-CHAIRMAN

LM

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Title of the case : O.A. No. 169 of 2000

Between

Shri Haren Ch Shome and 14 ors ..... Applicants.

AND

Union of India &.ors ..... Respondents.

I N D E X

Filed by :S.Sarma, Advocate. Regn.No.:

File : C:\WS7\HIREN Date :

Filed by Siddhartha Sharma Advocate 12/5/2000

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

(An application under section 19 of the Central Administrative Tribunal Act.1985)

O.A.No. 169 of 2000

BETWEEN

1. Shri Hiren Chandra Shome.
2. Shri L. Rougemei.
3. Shri Swapan Chakraborty.
4. Shri Prabhas Chakraborty.
5. Shri Deep Ch. Kachari.
6. Shri Chnadra Kumar.
7. Shri L.R. Naga.
8. Shri K.T. Angami.
9. Mrs. Abeni Ngullie.
10. Shri Ranjit Sarkar.
11. Shri Dulal Pegu.
12. Shri D. Halder.
13. Shri Nending Dollo.
14. Shri R.K. Sanayaima Singh.
15. Shri A.K. Mahendra Singh.
16. Shri A.K. Iboholbi Singh.

.....Applicants.

All the applicants are presently working as Telecom. Technical Asstt. (TTA) under the respondents. The applicant numbers 1 to 9 are presently working under TDM (Nagaland), applicant No. 10 is presently under TDM (Shillong), applicants Nos. 11 and 13 are working under General Manager Telecom. Arunachal Pradesh and applicant No. 14 to 16 are presently working under General Manager Telecom., Manipur.

VERSUS

1. Union of India,
   Represented by the Secretary to the Govt.of India,
   Department of Telecommunication.
   Sanchar Bhawan , New Delhi.

2. The Chief General Manager, (Telecom)
N.E.Circle.
Shillong Meghalaya.

..... Respondents.

DETAILS OF THE APPLICATION

1. PARTICULARS OF THE ORDER AGAINST WHICH THIS APPLICATION IS MADE:

This application is not directed against any particular order but has been made against the action of the respondents in not allowing the applicants to appear in the 2nd Screening Test for the post of Junior Technical Officer, (JTO) held on 29.4.2000. This application is also made for an appropriate direction to the respondents to allow the applicants to appear in the aforesaid 2nd Screening Test for promotion to the post of JTO constituting supplementary test and after successful completion of the said screening test and after following the due procedure of promotion including training, promote them to the post of JTO.

2. LIMITATION:

The applicants declare that the instant application has been filed within the limitation period prescribed under section 21 of the Central Administrative Tribunal Act.1985.

3. JURISDICTION:

The applicants further declare that the subject matter of the case is within the jurisdiction of the Administrative Tribunal.

4. FACTS OF THE CASE:

4.1. That the applicants through the present application have challenged the illegal action of the respondents in not allowing them to appear in the 2nd Screening Test for promotion

to Junior Telecom Officer (JTO), for which they are eligible.The applicants have also prayed for a direction from the Hon'ble Tribunal to the respondents for allowing them to appear in the said 2 nd screening test for promotion to the post of JTO, by constituting supplementary screening committee and test held on 29.4.2000 and after successful completion of the same they also pray for a further direction to the respondents to send them to the training and thereafter promote them to the post of Junior Telecom Officer, (JTO). All the applicants are all eligible for the said screening test and accordingly the respondents have invited their application for the said screening test. However, the scheduled date of the said test was postponed for three times and the respondents finally rescheduled the said test on 29.4.2000. The applicants on apprehension of receipt of the hall permit have been prepared themselves , however, no hall permits have been issued to them and they have not yet allowed to appear in the said test.

This is the crux of the matter for which the applicants have filed the instant application seeking an appropriate relief from the Hon'ble Tribunal.

4.2. That the all applicants are citizen of India and as such they are entitled to all the rights and protections as guaranteed under the Constitution of India and laws framed there-under. The instant application has been filed by 15 applicants seeking a common relief arising out of a common cause of action. It is therefore, they pray before the Hon'ble Tribunal to allow them to join to gather in a single application invoking the Rule 4 (5) (a) of the Central Administrative Tribunal (Procedure) Rules 1987 to minimise the number of litigation as well as the

cost of the application.

4.3. That the applicants are all at present working as Telecom Technical Asstt (TTA) and are posted at various places of N.E. Circle under the respondent No 2. and they are all qualified for promotion to the post of Junior Telecom Officer (JTO) under the 35% quota. In this connection it will be pertinent to mention here that the respondents have laid down the quota for promotion to the post of JTO as 35 % (Promotional); 15 % (Departmental competitive Examination) and 50 % (Direct Recruitment). This has been made for allowing better promotional avenue as presently there is no other promotional avenue for the applicants. This decision has been made by the respondents pursuant to various levels of meeting held for that purpose between the staff side as well as the office side.

4.4. That the applicants after successful completion of TTA examination submitted their applications for appearing in the 2nd Screening Test for the post of JTO to the respondents No 2 . But till date nothing has been done so far in the matter. Neither the respondents have allowed the applicants to appear in the said test nor they have rejected the applications filed by the applicants. The applications filed by the applicants have been dully forwarded by the respondents authority to the concerned heads. In case of other similarly situated employees like that of the applicants have been issued with hall permit and syllabus but in case of the applicants nothing has been supplied to them. In fact there are sufficient numbers of vacancy under the respondents ,however, the respondents have not yet issued any order rejecting the candidature of the applicants.

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4.5. That the applicants beg to state that the prior to the said 2nd screening test, the respondents have held the 1St. screening test and at that time the vacancy position was not looked into for the same. The qualified employees of the said screening test will be sent for training and thereafter only the posting will be given to them and that too subject to availability of vacancy. The process of selection is a time consuming procedure and normally it takes years for the same as the qualified persons of the screening test will be sent for training in order of seniority in a phase wise and will be accommodated subject to availability of vacancy. In case any vacancy arises in the Dept., the qualified and trained persons gets his promotion and that too in order of seniority. It is also pertinent to mention here that the under the respondents No 2 there are numbers of vacancy exists in the said cadre.

4.6. That the applicant begs to state that the respondent have virtually disallowed the applicants for the said screening test without prior approval form the higher authority who framed the policy for such promotion, and the reason for such deprivation has also not been assigned by the respondents by issuing any order. As stated earlier the screening test in question is scheduled to be held on 29.4.2000 and the said test will finalised after a long time . Thereafter the 2nd phase for training will come and thereafter only the promotion order will be issued and this will take years for its finality and in the mean time numbers of vacancies will occur in addition to the existing vacancies.

The applicants pray before the Hon'ble Tribunal for an appropriate direction to produce all the relevant documents

pertaining to the existing vacancy.

4.7. That the applicants begs to state that the action of the respondents in not allowing them to appear in the aforesaid 2 nd screening test scheduled to be held on 29.4.2000 is illegal , arbitrary and violative of the principles of natural justice. As stated above the applicants are as per the decision of the highest authority of the respondents are eligible for the said screening test for their career advancement and accordingly they also prepared themselves for the said test even many of them have come down to Shillong for the said examination and in case the said impugned action is not set aside and quashed , they will suffer irreparable loss and injury and their entire service career will be frustrated.

4.8. That the applicant begs to state that as stated above prior to the present test in question i,e, the 2nd screening test, the respondents have conducted the 1st screening test for the promotion to the post of JTO but on a similar ground the same was canceled. Being aggrieved by the said action on the part of the respondents, the employees approached the Hon'ble Tribunal by way of filing O.A. No 13/95 and the Hon'ble Tribunal was pleased to pass an interim order on 27.1.95 allowing them to appear in the said test. Accordingly, the respondents allowed them to appear in the said examination. Thereafter the aforesaid O.A. 13 of 1995 was disposed of vide judgment and order dated 30.1.95. in the light of the interim order and its subsequent developments. It is noteworthy to mention here that numbers of applications had been filed by the earlier groups in the various benches of this Hon'ble Tribunal of which mention may be made of O.A. No 207 of 1995 before the Hon'ble Principal bench of this Hon'ble Tribunal

which was disposed of by an order dated 19.7.95 .

Copies of the orders dated 27.1.95 and 30.1.95 are annexed herewith and marked as ANNEXURE-1 and 2 respectively.

The applicant craves leave of this Hon'ble Tribunal to produce the said copy of the Judgment and order dated 19.7.95 passed by the Hon'ble Principal Bench of the Hon'ble Tribunal at the time of hearing of the case.

4.9. That the applicant begs to state that similar matter came up before the Hon'ble Earnakulam Bench of the Hon'ble Tribunal (O.A. No 37 of 1995) and the Tribunal was pleased to dispose of the said O.A. on 5.7.95 directing the respondents to dispose of the representations filed by the applicants of the said O.A. Accordingly the respondents disposed of the representations filed by the said applicants vide order dated 5.1.96 in their favour.

The applicants craves leave of the Hon'ble Tribunal to produce the copy of the said order dated 5.1.96 at the time of hearing of the case.

4.10. That the applicants beg to state that all the applicants in O.A. No 13 of 1995 are similarly situated like that of them and as such they are also entitled to the similar relief. It is noteworthy to mention here that the applicants in O.A. No 13 of 1995 had to approach the Hon'ble Tribunal again by way of filing O.A. No 107 of 1996 seeking a direction from the Hon'ble Tribunal for declaration of the result of the 1st screening test and the Hon'ble Tribunal after hearing the parties to that proceeding was pleased to dispose of the said O.A by judgment and order dated 18.8.98 directing the respondents to take all the necessary follow up action for the promotion to the post of JTO.

A copy of the said order dated 18.8.98 passed in O.A. No. 107 of1996 is annexed herewith and marked as ANNEXURE- 3.

4.11. That the applicants beg to state that in view of the aforesaid factual position it is crystal clear that the respondents have acted contrary to the settled position of law in issuing the impugned order. The respondents have virtually blocked the future avenue of promotion of the applicants and the other similarly situated employees i,e, the employees who got chance in the 1st screening test for promotion to the post of JTO are now far ahead of the applicants in the cadre of JTO whereas the applicants are still fighting for their promotion to the post of JTO. In case the action of the respondents are not set aside and quashed the avenue of further promotion due to the applicants will be blocked as there is no other way of promotion in the cadre of the applicants. In any case the respondents can not act in the manner as has been done in the instant case more so the existing vacancies are of much earlier period.

4.12. That the applicant begs to state that similar kind of controversy has also arisen in the Tamilnadu Telecom Circle for the said test i,e, 2 nd screening test , however, the departmental authority has issued an order allowing them to appear in the said test. It is further stated that the present case of the applicants are also pertaining to the same examination/test and hence there is no earthly reason as to why the applicants are not allowed to appear in the test in question. is further stated that the applicants could come to know that, on the same fact situation another group of employees belongs to West Bengal has already approached the Calcutta Bench of the Hon'ble Tribunal and

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their matter is still pending finalisation.

The applicants crave leave of the Hon'ble Tribunal for a direction to the respondents to produce the records pertaining to the said test at the time of hearing of the case.

4.13. That the applicants beg to state that the respondents have acted arbitrarily in not allowing the applicants to appear in the said test at the eleventh hour more so when they have fully prepared themselves for the said test. It is therefore, the applicants pray for an interim order directing the respondents to constitute an additional screening test like that of one dated 29.4.2000 and to allow them to appear in the said screening test with a further direction to complete the follow up actions for promotion to the post of JTO, till the finalisation of the case. In case the interim order is not granted the entire O.A. will be infructuous and the applicants will suffer irreparable loss and injury.

4.14. That the applicants have filed the present application bonafide and to secure ends of justice.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISION:

5.1. For that the respondents have not applied their mind in acting in such a manner, by not allowing the applicants to appear in the test and hence the said action is liable to be set aside and quashed with a further direction to the respondents to promote the applicant to the post of JTO after successful completion of training.

5.2. For that the impugned action is devoid of any reason and the same has been passed without any authority and hence the same is liable to be set aside and quashed.

5.3. For that the respondents have acted arbitrarily in not

allowing the applicants to appear in the said test by not completing the official formalities that too at the eleventh hour without taking into the practical aspect of the matter and hence the same is not sustainable in the eye of law and liable to be set aside and quashed.

5.4. For that the respondents have acted illegally in not calculating the existing vacancies and its date of occurrence and having not done so they have violated the settled principles of law and hence their entire action is liable to be set aside and quashed.

5.5. For that since the applicants are similarly situated like that of the other employees in whose case the Dept. itself has allowed them to appear, there is no earthly reasons as to why the impugned order has been issued debarring the applicants from appearing in the examination/test.

5.6. For that in any view of the matter the action/inaction of the respondents are not sustainable in the eye of law and liable to set aside and quashed.

The applicants crave leave of the Hon'ble Tribunal to advance more grounds both legal as well as factual at the time of hearing of the case.

6. DETAILS OF REMEDIES EXHAUSTED:

That the applicants declare that he has exhausted all the remedies available to them and there is no alternative remedy available to him.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

The applicants further declare that he has not filed

previously any application, writ petition or suit regarding the grievances in respect of which this application is made before any other court or any other Bench of the Tribunal or any other authority nor any such application , writ petition or suit is pending before any of them. It is further stated that since the respondents have not yet issued any impugned order, and due to paucity of time and having regard to the urgency in the matter the applicants even have not file any representation however, they have made several verbal representations.

8. RELIEF SOUGHT FOR:

Under the facts and circumstances stated above, the applicants most respectfully pray that the instant application be admitted records be called for and after hearing the parties on the cause or causes that may be shown and on perusal of records, be grant the following reliefs to the applicant:-

8.1. To direct the respondents to allow the applicants to appear in the said 2nd screening test for promotion to the post of JTO by constituting an additional/supplementary like that of one held on 29.4.2000.

8.2. To direct the respondents to send the applicants for training after successful completion of the said additional /supplementary 2nd screening test and after successful completion of the said training to promote them to the post of JTO with all consequential service benefits.

8.3. Cost of the application.

8.4. Any other relief/reliefs to which the applicant is entitled to under the facts and circumstances of the case and deemed fit and proper.

9. INTERIM ORDER PRAYED FOR:

Pending disposal of the application the applicants pray for an interim order directing the respondents to constitute an additional/supplementary 2nd screening test for promotion to the post of JTO, issue hall permits and to allow them to appear in the said additional/supplementary 2nd screening test like that of one held on 29.4.00.

10. .....

11. PARTICULARS OF THE I.P.O.:

1. I.P.O. No. : 0G497438
2. Date : 10-5-2000
3. Payable at : Guwahati.

12. LIST OF ENCLOSURES:

As stated in the Index.

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VERIFICATION

I, Shri Heren Ch Shome, son of late M.C.Shome, aged about 40 years, , at present working as Telecom Technical Astt (TTA) under the respondent No 2, do hereby solemnly affirm and verfy that paragraphs 1-3, 4.1-4.7, 4.9, 4.11-4.14 & 5 to 12 are true to my knowledge and those made in paragraphs 4.8 and 4.10 ..... are also true to my legal advice an d the rest are my humble submission before the Hon'ble Tribunal. I have not suppressed any material facts of the case.

I am one of the applicant (applicant No 1) of the instant application and as such well acquainted with the facts and circumstances of the case and I am also authorised by the other 56 applicants to swear this verification on their behalf.

And I sign on this the Verification on this the 2nd day of May 2000.

Sri Hiren Ch Shome

GUWAHATI BENCH :: GUWAHATI -5.

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ANNEXURE-1

ORIGINAL APPLICATION NO. 13 of 1995

MISC PETITION NO. (O.A.NO.

REVIEW APPLICATION NO (O.A.NO.

CONT. PETITION NO. (O.A. NO.

Shri Rupak Medhi & Others — APPLICANT(S)

VERSUS

Union of India & Others — RESPONDENT(S)

Mr. B.K. Sharma — Advocate for the Applicant.

Advocate for the Respondents

Office Note		Court Orders
	27.1.95	Mr B.K. Sharma for the applicants. This application is moved on the basis of apprehension for urgent ad interim ex parte orders. There are 20 applicants who have joined in filing this application and in para 4.2 of the application it is stated that all of them have got a common grievance and they may be granted leave to join in single application under Rule 4(5)(a) of the Central Administrative Tribunal Procedure Rules. Heard Mr B.K. Sharma (SOO). Leave as prayed in para 4.2 of the application granted. The applicants are working as Telecom Technical Assistants in different offices in the department of Telecommunication under the respondent Nos. 3 and 4, i.e. The Chief General Manager (Telecom), Assam Circle and the Chief General Manager (Telecom),

CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

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27.1.95

N.E. Circle. It appears that the applicants and other Telecom Technical Assistants who are similarly placed had been persistently demanding that they (i.e. TTAs) be made eligible for promotion to the cadre of Junion Telecom Officer(JTO) at par with PIs, RSAs, TAs and WOs in view of their qualification and traning in new technology. That demand was considered by the Ministry of Communications department of Telecommunications, Government of India, New Delhi. By letter No.27-2/94-TE-II issued by the Asstt Director General (TE) in the Ministry of Communications, Deptt. of Telecommunications, Government of India dated 13.12.1994 of the Heads of Telecom Circles were informed that the Telecom Commission is pleased to allow all Telecom Technical Assistants to appear at JTOs qualifying screening tests alongwith PIs/AEAs/TAs etc irrespective of their length of service against 35% quota meant for PIs/AEAs/TAs/WOs etc., however the length of service in the cadre of PIs/TAs/AEAs/WOs/TTAs will be the criteria for sending them for JTOs training. Thereis no dispute that the applicants are concerned only with the promotion of the 35% quota. Copy of the said letter is Annexure-1.

Pursuant to the aforesaid decision, the Assistant Director, Telecom (E&R) for the Chief General

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27.1.95

Manager, Telecom, Assam Circle, asked the Telecom District Manager (GH/DR) to invite applications in the prescribed enclosed proforma from the Telecom Technical Assistants under his control and arrange to send them after due scrutiny and recommended on or before 6.1.1995. That letter is at Annexure-2 bearing No.RECTT-3/35-94/16 dated 23.12.1994. In that letter it was clearly mentioned that all TTAs are now allowed to appear at the said test which is described as Departmental Qualifying Screening test of RSA/PT/WO etc to the cadre of JTO to be held on 29.1.95. Accordingly applications were invited and the present applicants alongwith some others applied. Their applications were scrutinised and they were recommended. It is stated that each of the applicant was thereafter issued the Hall Permit for appearing at the examination to be held on Sunday, the 29.1.1995 between 10 am and 12-30 pm at S.B. Deorah College, Ulubari, Guwahati. The hall permit of applicant No.1 is produced for the perusal of the court.

The applicants who are working at different stations in the State of Assam and other stations in the North Eastern Region seemed to have arrived at Guwahati in preparation to appear at the said examination

27.1.95

to be held on next Sunday. It is stated that they have also been released by their Heads of Department from duty to enable them to appear at the examination. In this background it is averred in para 4.9 of the application that the applicants have come across the communication, Annexure-4, and apprehend that in view of the same they may not perhaps be allowed to sit at the ensuing examination on Sunday, i.e. 29.1.95. It is stated that the applicants got the knowledge of Annexure-4 in the evening hours of 25.1.1995. It is contended by the applicants that if they are not so allowed they will suffer gross injustice and hardship and they cannot be denied the benefit of their demand, that has been accepted by the Government of India, arbitrarily.

Annexure-4 is a Fax message from the Director (DE&VP) in the office of the Directorate of Telecom, Departmental Exam. Section, Government of India, New Delhi, addressed to All Chief General Managers, Telecom Circles, bearing No.12-1/94-DE dated 25.1.1995. It reads as follows:

> "I am directed ..... to say that the matter has been reconsidered and it has been decided that the TTAs will not be allowed to appear in the ensuing qualifying Screening Test to be conducted on 29.1.1995. They will be allowed to appear from the next qualifying examination only.
>
> It is requested that the above contents may be brought to the notice of all concerned for further necessary action immediately."

27.1.95

The subject mentioned in the letter is Screening test in replacement of Departmental qualifying examination for promotion of PIs/AEAs/WOs/TAs to the cadre of Junion Telecom Officers to be held on 25.1.1995. Obviously the reference is to the same examination which is scheduled to be held on 29.1.95.

Since the application was moved ex parte and as I am inclined to grant ad interim order the facts have been noted in some detail above. The questions relating to merits will be dealt with at the hearing of the application, but for the purpose of granting ad interim order a prima facie case is also required to be considered. Both these tests are satisfied by the applicants.

It admits of no ambiguity that the demand of the applicants for opening them their avenues of promotion as JTOs was accepted by the Government of India as can be seen from Annexure-1 dated 13.12.1994. Accordingly applications were invited from the TTAs which appear from Annexure-2 dated 23.12.1994. It is also seen from Annexure-3 dated 19.1.1995 that some condition of eligibility was amended as regards need to answer certain questions and there is a reference in that context to TTAs also. Meanwhile hall permits were

also issued and as can be seen of the hall permit of applicant No.1 it was issued on 13.1.1995. The respondents therefore had substantially acted in pursuance of the decision of the Telecom Commission to permit the TTAs to appear for the examination and the applicants had acted on the basis of representations made to them by the respondents in tune with the decision of the Telecom Commission, by inviting applications and the applicants have acted in pursuance of those representations and have arrived at the avenue of the exmination for which purpose they were also relieved from their respective Depts. Prima facie therefore it appears that the Directorate of Departmental Examination Section in having acted contrary to thedecision of the Telecom Commission and having disregarded the representation of the applicants on the basis of which they had acted had arbitrarily directed that the TTAs like the applicant will not be permitted to appear at the ensuing examination. At this stage it is not possible to know from Annexure-4 as to which authority had reconsidered the earlier decision and for what reason the benefit of allowing to appear at the examination was postponed to the next qualifying examination in regard to the TTAs. Such abrupt change of policy and decision does not appear to be just and fair which is likely to cause great hardship to the applicants and deprive them of certain advantage as they may gain by appearing at the examination

27.1.95

In the result pending admission the following ad interim order is passed:

1) The respondents are directed to allow the applicants to whom hall permits may have been issued to sit at the qualifying screening test scheduled to be held on Sunday, the 29.1.1995 between 10 Am and 12-30 PM at S.B. Deorah College, Ulubari, Guwahati. ~~being held~~.

2) The above directions shall be without prejudice to the rights and contentions of the respondents and subject to such further interim or final orders as may be passed in the application by this Tribunal.

3) The applicants are directed to serve a copy of this order together with the copy of the application to respondent No.3 immediately and in any event during the course of the day. and also to immediately to other respondents in no delay

4) The respondents No.3 as well as other respondents are given liberty to move for variation of the aforesaid order if so ~~ad~~ desire at any time after they are served with the order provided prior intimation is given to the learned Advocate of the applicants, Mr B.K. Sharma, either at his office or his residence.

5) Liberty to move at the residence of the Vice-Chairman (by affidavit) through the Deputy Registrar(CC).

Mr G. Sarma, Addl. C.G.S.C., seeks to appear on behalf of the

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27.1.95

in pursuance of decision taken by the appropriate authorities accepting their demand for that purpose. I am therefore satisfied that the applicants should be allowed to appear at the test without prejudice to the rights and contentions of the respondents and subject to the decision on the application on merits while leaving it open also the question as to whether they ought to be considered for promotions on the strength of having qualified at this examination if they or any one of them does or whether they should be put on waiting list or would not be considered eligible for promotion until further orders. No prejudice would be caused to the respondents for allowing the applicants to appear at the examination as it appears that all arrangements for holding the examination where the applicants were expected to appear have already been made.

It is submitted by Mr B.K. Sharma that apart from the applicants other similarly situated candidates may be placed in the same predicament as that of the applicants and they may also be protected. In my opinion having regard to the order as passed below in respect of the applicants the respondents ordinarily are expected to adopt the same course in respect of other similarly situated candidates who have been issued the hall permits.

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U.A.No.13/95

OFFICE NOTE		COURT ORDERS
	27.1.95	respondents. However, he will not be in a position to assist the court for want of instructions. Since he has chosen to appear he shall obtain necessary instructions from the respondents and shall make himself available to the respondents if they desire to move for variation of the order passed above. Mr G. Sarma will file his note of appearance in the matter also. To be placed before the Division Bench for admission and further orders on 30.1.1995. Copy of the order be issued immediately. Sd/- VICE CHAIRMAN

CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI

Certified to be true Copy
प्रमाणित प्रतिलिपि
30/1/95
Section Officer (J)
अनुभाग अधिकारी (न्यायिक शाखा)
Central Administrative Tribunal
केन्द्रीय प्रशासनिक अधिकरण
Guwahati Bench, Guwahati-5
गुवाहाटी न्यायपीठ, गुवाहाटी-5

ANNEXURE. 2

CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH : GUWAHATI
ORIGINAL APPLICATION NO.13 OF 1995

Rupak Modhi & ors. .... Applicant
-vs-
Union of India & ors .... Respondents

-PRESENT-

THE HON'BLE JUSTICE SHRI M.G.CHOUDHARI, VICE CHAIRMAN
THE HON'BLE SHRI G.L.SANGLYINE, MEMBER (ADMN)

For the applicant : Shri B.K.Sharma, Advocate
For the Respdts. : Shri G.Sarma, Adl.C.G.S.C.

DATE	ORDER
30.1.95	Mr S.Sarma holding for Mr B.K. Sharma for the applicants. Mr G.Sarma, Addl.C.G.S.C for the respondents. Mr G.Sarma, the learned Addl. C.G.S.C states on instructions of Shri N.K.Rabha, Assistant Director, Telecommunications (HRD), Guwahati who is present in the Court that the applicants and other similar candidates have been allowed to appear at the screening test held on 29.1.95. In view of the same the application does not survive. It is made clear that the ad-interim

contd...

30.1.95 order dated 27.1.1995 related only to allowing the applicants to appear at the test and does not deal with the consequence of their so having appeared which may be regulated by the appropriate rules. In other words the permission granted under the interim order shall not be ~~initiated~~ implied to clothe the applicants with any further rights on the strength of the order. With this clarification the application is disposed of as it is rendered infructuous.

The application stands disposed of.

Sd/- VICE CHAIRMAN

Sd/- MEMBER (ADMN)

Certified to be true Copy
प्रमाणित प्रतिलिपि

28/2/95

Section Officer
अनुभाग अधिकारी
Central Administrative Tribunal
केन्द्रीय प्रशासनिक अधिकरण
Guwahati Bench, Guwahati-5
गुवाहाटी न्यायपीठ, गुवाहाटी-5

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No.107 of 1996.

Date of Order : This the 18th Day of August,1998.

Justice Shri D.N.Baruah,Vice-Chairman.

Shri G.L.Sanglyine, Administrative Member.

Shri Rupak Medhi & 48 others. . . . Applicant .

By Advocate Mrs B.K.Sharma, B.Sharma.

- Versus -

Union of India & Ors. . . . Respondents.

By Advocate Sri S.Ali,Sr.C.G.S.C.

O R D E R

BARUAH J.(V.C)

49 applicants have approached this Tribunal by filing the present Original Application seeking certain directions. At the material time they were working as Telecom Technical Assistants in the department of Telecommunication and posted at various places in both Assam Circle and N.E.Circle. By Annexure-1 letter dated 13.12.1994 the applicants were allowed to appear in the screening test against 35% quota for the purpose of promotion to Junior Telecom Officer. Thereafter their candidature had been rejected by Annexure-4 letter dated 25.1.1995 issued by the Director of Telecom, Departmental Examination Section. Being aggrieved the applicants approached this Tribunal by filing O.A.No. 13/95. The said O.A. was disposed of by this Tribunal by order dated 27.1.1995 directing the respondents to allow the applicants to appear in the examination. By Annexure-6 letter dated 27.1.1995 similar test had also been taken by the department and accordingly they appeared in the examination. But unfortunately the result of the said examination was not declared. Situated thus, the applicants have approached

this Tribunal by filing the present application. During the pendency of this present application the results had been declared. However, no further action has yet been taken in respect of those applicants who passed the examination.

2. We have heard Mr B.K.Sharma, learned counsel appearing on behalf of the applicants and Mr S.Ali, learned Sr.C.G.S.C for the respondents. On hearing the counsel for the parties we dispose of this application with a direction to the respondents to take the follow up actions in respect of those applicants who passed the departmental examination as early as possible at any rate within a period of 2 months from the date of receipt of this order. We make it clear that if the applicants are still aggrieved regarding the follow up action including the fixation of seniority etc. liberty is given to the applicants to approach this Tribunal.

Application is disposed of. No order as to costs.

Sd/- VICE CHAIRMAN
Sd/- MEMBER (ADM)

Certified to be true Copy
प्रमाणित प्रतिलिपि

24/3/99

Section Officer (J)
अनुभाग अधिकारी (न्यायिक शाखा)
Central Administrative Tribunal
केन्द्रीय प्रशासनिक अधिकरण
Guwahati Bench, Guwahati-6
गुवाहाटी न्यायपीठ, गुवाहाटी-6

24/3/99

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

10 JUL 2000

Guwahati Bench

In the matter of :

OA NO 169 of 2000

(A. DEB ROY)
Sr. C. G. S. C.
C. A. T., Guwahati Bench

Shri Hiren Chandra Shome and 14 Others ..... Applicants

Vs.

Union of India and Others .....Respondents

AND

In the matter of
Written Statement on
behalf of all the
respondents

I Shri C.Murmu, Vigilance Officer, Office of the Chief General Manager, N.E. Telecom Circle Shillong do hereby solemnly affirm and declare as follows :-

1. That a copy of application have been served upon the official respondents and being asked upon written statement is filed which will be common for all the respondents. I categorically state that save and except what is specifically admitted in the written statement, rest may be treated as total denial by all the respondents. Before I go for parawise comments of the present application a background history of the case is incorporated in this written statement and same will constitute a part and parcel of defence.

Background History

(1) The fact of the case is that the 2nd Screening Test was held on 29.04.2000 for promotion to the cadre of Junior Telecom Officer from Phone Inspector/Transmission Assistant/Wireless Operator and Auto Exchange Assistant.
As per Junior Telecom Officers Recruitment Rules 1996, the Phone Inspectors/Auto Exchange Assistants/Wireless Operators/Transmission Assistants/Telecom Technical Assistants who possess the Higher School Matriculation Qualification and who have completed 6 years of regular service through a Qualifying Screening Test are eligible for appearing in the JTO Screening Test.

(2) The issue whether TTA can be permitted before completing 6 (six) years of service to appear in the 35% JTO Screening Test was considered by the Hon'ble CAT Principal Bench in OA.No 1820/97 filed by Shri Bachi Singh and Others Vs. Union of India and Others. The Hon'ble CAT Principal Bench was of the opinion that TTAs can be permitted to appear after completion of 6 (six) years of service as TTAs only. (JTO Recruitment Rules 1996 is annexed here as Annexure R1).

(3) The Junior Telecom Officers Recruitment Rules 1999 came into force on 31.08.99 on the date of their publication in the official Gazette (JTO Recruitment Rules 1999 is annexed here as Annexure R2).

(4) The eligibility condition to appear in JTO Qualifying Screening Test was clarified by DOT vide letter.No 5-11/99-NCG dated 10.11.99 which says that all the TTAs as on 31.08.99 be permitted provisionally to appear in the 2nd Qualifying Screening Test without insisting 6 years of service in the cadre of TTA subject to the outcome of the OAs pending in the different CATs.
(The DOT letter.No 5-11/99-NCG dated 10.11.99 is annexed here as Annexure R3).

(5) As per Telecom Technical Assistant (TTA) Recruitment Rules 1998 published in Gazette of India dated 6th Feb 1998 it states that the candidate selected against the Departmental promotion quota of vacancies shall before their appointment as Telecom Technical Assistant undergo the prescribed Training successfully as per the Training laid down by the Department. (Annexed as Annexure R4).

(6) In the instant case after completion of Training successfully the applicants has joined as TTA after 31.08.99. As per circular dated 10.11.99 (Annexure R3) it is clearly mentioned that the vacancies of JTO upto 31.08.99 will be filled up according to the provision of JTO Recruitment Rules 1999.

2. That with regard to the contents made in paragraph 1 of the application the respondents beg to state that the applicants are not at all eligible for appearing for the 2nd Screening Test as they have joined as TTA after completion of Training successfully after 31.08.99.

3. That with regard to the contents made in paragraph 2 & 3 of the application the respondents have nothing to comment.

4. That with regard to the contents made in paragraph 4.1 of the application the respondents beg to state that as per DOT's Circular (Annexure R3) all the applicants are not at all eligible for appearing the 2nd Screening Test as all the applicants have joined as TTA after completion of training successfully after 31.08.99.

5. That with regard to the contents made in paragraph 4.2 of the application the respondents have nothing to comment.

6. That with regard to the contents made in paragraph 4.3 of the application the respondents have nothing to comment.

7. That with regard to the contents made in paragraph 4.4 of the application the respondents beg to state that the eligible candidates have been issued hall permits. As the applicants were not eligible to appear in the Screening Test, hall permits were not issued. By simply successful completion of TTA Training the applicant can not claim that they are TTA. Before their appointment as TTA they have to undergo the prescribed Training successfully as per the Training plan laid down by the Department. The applicants joined as TTA after 31.08.99.

8. That with regard to the contents made in paragraph 4.5 of the application the respondents beg to state that the applicants got appointment after 31.08.99. The points raised in the paragraph is not reflecting for their eligibility for appearing in the Screening Test.

9. That with regard to the contents made in paragraph 4.6 of the application the respondents beg to state that it is not correct. The respondents have taken action as per the direction of the higher authority.

10. That with regard to the contents made in paragraph 4.7 of the application the respondents beg to state that the action taken is legal and not violating the principal of Natural Justice.

11. That with regard to the contents made in paragraph 4.8 of the application the respondents beg to state that all the cases shown here have no relation with this case as the applicants are not at all eligible to appear in the said examination.

12. That with regard to the contents made in paragraph 4.9 of the application the respondents have nothing to comment.

13. That with regard to the contents made in paragraph 4.10 of the application the respondents beg to state that the applicants joined after 31.08.99 and are not at all eligible to appear in the Screening Test as the vacancies upto 31st August 99 will be filled up according to the JTO Recruitment Rules and after 31.08.99 will be filled up according to the provision of JTO Recruitment Rules 1999.
Before 31.08.99 the applicants had not joined as TTA and they were not TTA for which they are not eligible to appear in JTO screening test for the vacancies upto 31.08.99.

14. That with regard to the contents made in paragraph 4.11 of the application the respondents beg to state that the respondents has acted as per the directive of the higher authority and not violated any law. Hence the statement made is not correct.

15. That with regard to the contents made in paragraph 4.12 of the application the respondents beg to state that the action was taken as per the directive of the higher authority.

16. That with regard to the contents made in paragraph 4.13 of the application the respondents beg to state that the action was taken as per the directive of the higher authority. As the applicants are not at all eligible for appearing in the examination, the applicants are not entitled for the interim order prayed for.

17. That with regard to the contents made in the paragraph 4.14 of the application the respondents have nothing to comment.

18. That with regard to the contents made in the paragraph 5.1 of the application the respondents beg to state that the action was taken as per the directive of the higher authority. The statement made is not correct.

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19. That with regard to the contents made in paragraph 5.2 of the application the respondents beg to state that the action was taken as per the directive of the higher authority. (Annexure R3).

20. That with regard to the contents made in paragraph 5.3 to 5.6 of the application the respondents beg to state that the applicants are not at all eligible as directed by the higher authority. (Annexure R3).

21. That with regard to the contents made in paragraph 6 and 7 of the application the respondents beg to state that as the applicants are not at all eligible, question of representation does not arise.

22. That with regard to the contents made in paragraph 8.1 to 8.4 of the application regarding relief sought for the respondents beg to state that the applicants are not entitled for any relief sought for and hence the application is liable to be dismissed with cost.

23. That with regard to the contents made in paragraph 9 of the application for interim order to constitute an additional/supplementary 2nd Screening Test the respondents beg to state that the applicants are not at all eligible to appear in the said examination and as such not entitled for any interim order prayed for and hence the application is liable to be dismissed with cost.

24. That with regard to the contents made in paragraph 10,11,12 of the application the respondents have nothing to comment.

25. That the respondents beg to state that the applicants knowing the facts that they have joined as TTA after 31.08.99 they have filed the application to mislead the Hon'ble Tribunal and to create administrative problem.

26. That the respondents submit that in fact there is no merit in this case and as such the application is liable to be dismissed with cost.

In the premises. It is therefore prayed that your lordship would be pleased to hear the parties, peruse the records and after hearing the parties further be pleased to dismiss the application with cost and/or further be pleased to pass such further or other orders as your lordship may deem fit and proper.

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VERIFICATION

I, Shri C. Murmu Vigilance Officer, o/o the Chief General Manager, North Eastern Telecom Circle, Shillong – 793 001 as authorised do hereby solemnly declare that the statements made above in the Petition are true to my knowledge, belief and information and I sign the verification on this day the ....19th..... June 2000.

19/6/2k

DECLARANT

ANNEXURE R1

रजिस्ट्री सं. डी. एल.—33004/95

REGD. NO. D. L.—33004/95

भारत का राजपत्र
The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-Section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

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संचार मंत्रालय

(दूरसंचार विभाग)

अधिसूचना

नई दिल्ली, 8 फरवरी, 1996

सा. का. नि. 85(अ) :—भारतीय तार अधिनियम, 1885 के अनुच्छेद 3(7) के परन्तुक द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए तथा भारतीय दूरसंचार [illegible] (संशोधन) नियमावली, 1990 और दूरसंचार विभाग, सहायक अभियंता (मध्य परिक्षेत्र) भर्ती नियमावली, 1992 का अधिक्रमण करते हुए, विभाग इस [illegible] के लिए इस अधिसूचना से पहले किया जा चुका था या जिसे नहीं किया गया था, केन्द्रीय दूरसंचार विभाग के कनिष्ठ दूरसंचार अभियंताओं के पद पर [illegible] का प्रावधान करते हुए एतद्द्वारा निम्नलिखित नियम बनाते हैं :—

1. संक्षिप्त नाम एवं लागू होने की तारीख : (i) ये नियम कनिष्ठ दूरसंचार अभियंता भर्ती नियमावली, 1996 कहे जाएंगे।

(ii) ये नियम सरकारी राजपत्र में प्रकाशन की तारीख से लागू होंगे।

2. पदों की संख्या, वर्गीकरण एवं वेतनमान : उक्त पदों की संख्या, इसका वर्गीकरण और [illegible] वेतनमान वे होंगे जो कालम 2 से 4 में विनिर्दिष्टानुसार होंगे।

3. भर्ती की पद्धति, आयु-सीमा, अर्हताएं आदि : उक्त पदों से संबंधित भर्ती की पद्धति, आयु-सीमा, अर्हताएं और अन्य बातें जो आयु अर्हताएं के कालम 5 से 14 में विनिर्दिष्टानुसार होंगी।

4. निर्वचनाएं :— कोई भी व्यक्ति :

(क) जिसने ऐसे व्यक्ति के साथ विवाह करना प्रारम्भ किया है या विवाह किया है [illegible]/विवाह पंजीकृत/पंजीकृत [illegible] है

(ख) जिसने अपनी/अपने जीवित पत्नी/पति के रहते हुए पुनः विवाह किया है या विवाह करना प्रारम्भ किया है।

उक्त पद पर नियुक्ति के लिए योग्य नहीं होगा। [illegible] इस बात से संतुष्ट है कि ऐसा विवाह उस व्यक्ति [illegible] विवाह करने वाले दूसरे पक्षकार की स्थिति विशेष के कारणों ऐसा विवाह करने पर सहमति दी जा सकती है और ऐसा करने के लिए ऐसे आधार को वे [illegible] किसी भी व्यक्ति को इस नियम के अन्तर्गत छूट दे सकती है।

5. संशोधन और प्रतिसंहरण : (i) केन्द्रीय सरकार के लिए विधि 50 अधिनियम संख्या के अधीन [illegible] में भी किए गए उक्त भर्ती [illegible] की विधि द्वारा विनिर्दिष्ट प्रकार से इस आदेश का एक संशोधन करने [illegible] कनिष्ठ दूरसंचार अभियंताओं के चयन अथवा विभिन्न भर्ती संगठनों के कार्य में [illegible] 5 वर्ष की अवधि तक विभाग में सेवा करते रहेंगे।

342 GI/96

(ii) रिक्त स्थानों के 50 प्रतिशत सीधी भर्ती कोटे से चुने गए उम्मीदवारों और 50 प्रतिशत विभागीय पदोन्नति/स्थानान्तरण कोटे के अधीन चुने गए व्यक्तियों को कनिष्ठ दूरसंचार अधिकारी के पदों में नियुक्ति से पहले विभाग द्वारा समय-समय पर संशोधित किए जाने वाले विहित प्रशिक्षण योजना के अनुसार निर्धारित प्रशिक्षण सफलतापूर्वक करना होगा।

(iii) प्रशिक्षण अवधि के दौरान सीधी भर्ती के कनिष्ठ दूरसंचार अधिकारियों को वजीफा एवं उस पर देय मंहगाई भत्ता अथवा विभाग द्वारा समय-समय पर यथा संशोधित वजीफा और भत्ता दिया जाएगा।

6. प्रादेशिक सेना/सिग्नल यूनिटों के अधीन सेवा :- सभी अभ्यर्थियों (सीधी भर्ती एवं विभागीय दोनों) की आवश्यकता पड़ने पर प्रादेशिक सेना अधिनियम, 1948 (1948 का 56) और उसके अन्तर्गत बनाए नियमों में निर्धारित अवधि के लिए प्रादेशिक सेना/सिग्नल यूनिटों में सेवा करनी होगी।

7. छूट देने की शक्ति :- जहां केन्द्र सरकार की यह राय हो कि ऐसा करना आवश्यक या समीचीन है तो वह आदेश द्वारा तथा इसके कारणों को लेखबद्ध करके इन नियमों के किसी भी प्रावधान को किसी वर्ग अथवा श्रेणी के व्यक्तियों को छूट दे सकेगी।

8. व्यावृत्ति :- इन नियमों की किसी भी बात का प्रभाव, केन्द्र सरकार द्वारा इस संबंध में समय-समय पर जारी किए गए आदेशों के अनुसार, अनुसूचित जातियों, अनुसूचित जनजातियों, अन्यपूर्व सैनिकों तथा अन्य विशिष्ट श्रेणियों के व्यक्तियों को दिए जाने वाले सरकारी/आयु-सीमा में छूट तथा अन्य रियायतों पर नहीं पड़ेगा।

अनुसूची

पद का नाम	पदों की संख्या	वर्गीकरण	वेतनमान	पद चयन पद है अथवा अचयन पद	सीधी भर्ती के लिए निर्धारित आयु सीमा	क्या केन्द्रीय सिविल सेवा (पेंशन) नियमावली, 1972 के नियम 30 के अधीन पेंशन के अभिदाता कर्मी का लाभ मिल सकता है
1	2	3	4	5	6	7
कनिष्ठ दूरसंचार अधिकारी	31-12-94 की स्थिति के अनुसार 20,030 (कार्यभार के आधार पर परिवर्तनीय)	सामान्य केन्द्रीय सेवा समूह 'ग' अराजपत्रित अलिपिक-वर्गीय	1640-60-2600-ई. बी. 75-2900 रु.	अनुसूची के कॉलम –11 में दिए गए विवरण के अनुसार	18 से 27 वर्ष के बीच (केन्द्रीय सरकार के अनुदेशों अथवा आदेशों के अनुसार पात्र विभागीय उम्मीदवारों के लिए 40 वर्ष तक/अनु. जा./ज. जनजातीय उम्मीदवारों के लिए 45 वर्ष तक की छूट) टिप्पणी : विभागीय अथवा सीधी भर्ती के लिए जैसा भी मामला हो आयु सीमा अथवा सेवा शर्तें निर्धारित करने के लिए निर्णायक सारीख उस वर्ष की 1 जुलाई होगी जिस वर्ष भर्ती के लिए आवेदन पत्र मांगे गए हों।	लागू नहीं होता

सीधी भर्ती के लिए आवश्यक शैक्षणिक तथा अन्य अर्हताएं	क्या सीधी भर्ती के लिए निर्धारित आयु एवं शैक्षणिक अर्हताएं पदोन्नति हुए अधिकारियों के मामले में भी लागू होंगी	परिवीक्षा की अवधि, यदि कोई हो
8	9	10
किसी मान्यता प्राप्त विश्वविद्यालय से निम्नलिखित में से किसी भी क्षेत्र में इंजीनियरी स्नातक/प्रौद्योगिकी स्नातक : (क) मोटर इंजीनियरी (ख) बिजली इंजीनियरी (ग) दूरसंचार इंजीनियरी (घ) इलेक्ट्रानिकी (ङ) रेडियो इंजीनियरी, और (च) कम्प्यूटर विज्ञान अथवा	लागू नहीं होता	2 वर्ष

12

[illegible]

(ii) [illegible]

(iii) [illegible]

[illegible]

[illegible]

[illegible]

[illegible]

यदि कोई विभागीय पदोन्नति समिति है, तो उसका संगठन क्या है ?

[illegible] विभागीय पदोन्नति समिति के संगठन के संबंध में [illegible] निर्णय लिया जाता है।

13

समूह "ग" विभागीय पदोन्नति समिति :
(सीधी भर्ती वाले कर्मचारियों की पुष्टिकरण पर विचार करने के लिए)
जिसमें निम्नलिखित अधिकारी सम्मिलित हैं :-

1. भारतीय दूरसंचार सेवा के वरिष्ठ प्रशासनिक ग्रेड के समूह "क" का एक अधिकारी — सभापति
2. दूरसंचार इंजीनियरी सेवा के वरिष्ठ समयमान में समूह "ग" के दो अधिकारी — सदस्य

[illegible]

[सं. 5 – [illegible] – एस.ओ.ओ.]

के. सी. [illegible], महायक महानिदेशक (एस्टीबी)

MINISTRY OF COMMUNICATIONS

(Department of Telecommunications)

NOTIFICATION

New Delhi, the 8th February, 1996

(G.S.R. 85 (E)). In exercise of the powers conferred by the proviso to article 309 of the Constitution and in supersession of the Junior Telecom. Officers Recruitment Rules 1990 and [illegible] the Department of Telecommunications, Assistant Superintendent (Telegraph Traffic) Recruitment Rules 1992 except as respects things done or omitted to be done before such supersession, the President hereby makes the following rules regulating the method of recruitment to the post of Junior Telecommunication Officers in the Department of Telecommunications, namely:—

42

9

8

[illegible] (सामान्य) ।

[illegible]

11

[illegible] 80% सीधी भर्ती द्वारा ।

[illegible] परीक्षा के माध्यम से 80% [illegible]

[illegible] 12 में [illegible]

[illegible] परीक्षा के माध्यम से 80% [illegible] द्वारा ।

[illegible]

(1) [illegible]

(i) 15 प्रतिशत [illegible]

(ii) [illegible]

(i) [illegible]

(क) [illegible]

(ख) [illegible]

(ग) [illegible] 5 वर्ष की नियमित सेवा पूरी की हो।

(घ) [illegible] 10 [illegible]

Title and commencement :

(1) These rules may be called the Junior Telecom Officer Recruitment Rules, 1996.

(2) They shall come into force on the date of their publication in the official Gazette.

Number of posts, classification and scale of pay :

The number of the said post, its classification and the scale of pay attached thereto shall be as specified in Col[illegible] to 4 of the Schedule annexed thereto.

3. Method of recruitment, age limit, qualifications etc.

The method of recruitment, age limit, qualifications and other matters relative to the said post shall be as specified [illegible] to 14 of the said Schedule.

4. Disqualifications:- No person-

(a) who has entered into or contracted a marriage with a person having a spouse living, or

(b) who, having a spouse living, has entered into or contracted a marriage with any person,

shall be eligible for appointment to the said post:

Provided that the Central Government may, if satisfied that such marriage is permissible, under the [illegible] such person and the other party to the marriage and that there are other ground[illegible] of this rule.

5. Bond and training.

(1) All candidates provisionally recruited against 50% quota of direct recruitment shall be required to bond to the [illegible] the Department for a period of at least five years from the date of their appointment as Junior [illegible]

(2) The candidates selected both against the 50% direct recruitment quota and [illegible] transfer of vacancies shall, before their appointment as Junior Telecommunication Officers, [illegible] prescribed training as per the training plan laid down and approved by the Department [illegible]

(3) During the period of training the direct recruited Junior Telecom. Officers will be entitled to [illegible] allowance admissible thereon or such stipend and allowances as amended by the Department from time to time.

6. Service under Territorial Army/Signal Unit:-

All candidates (both direct and departmental) shall if so required, be liable to serve in the Territorial Army [illegible] for a period specified in the Territorial Army Act, 1948 (56 of 1948) and the rules made thereunder.

7. Power to relax:

Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, [illegible] be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.

8. Saving.--

Nothing in these rules shall affect reservations/relaxation of age limit and other concessions required to be [illegible] for the Scheduled Castes, Scheduled Tribes, Ex-servicemen and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

SCHEDULE

Name of Post	No. of Posts	Classification
1	2	3
Junior Telecom. Officer	20,030 as on 31-3-91 (Subject to variation dependent on work load)	General Central Service Group 'C' Non-gazetted, Non-Ministerial

Scale of pay	Whether selection or non-selection	Age for direct recruitment
4	5	6
Rs. 1640-60-2600-EB-75-2900	As explained under column 11 of the schedule	Between 19 and 27 years (Relaxable for eligible departmental candidates upto 40 years, 35 years in case of SC/ST officials in accordance with the instructions/orders issued by the Central Government

Note:-

The crucial date for determining the age limit and other conditions for both departmental and direct recruits, as the case may be, shall be 1st July of the year for which applications for recruitment are called for.

Whether benefit of added years of service is admissible under Rule 30 of CCS (Pension) Rules, 1972.	Educational and other qualifications required for direct recruitment
7	8
Not applicable.	Bachelor of Engineering/Bachelor of Technology from a recognised university in any of the following disciplines (i) Mechanical Engineering (ii) Electrical Engineering (iii) Telecom. Engineering (iv) Electronics (v) Radio Engineering (vi) Computer Sciences OR Bachelor of Science of Bachelor of Science (Hons) with Physics and Mathematics as main/elective/subsidiary/optional additional subjects. Note 1. The applicants should be registered with the Employment Exchange located in the Territorial jurisdiction of the recruitment unit. Note 2 Educational and other qualifications are relaxable at the discretion of the U.P.S.C. competent authority. Note 3. Educational and other qualifications regarding experience etc. are relaxable at the discretion of the U.P.S.C. competent authority. Note 4. The existing holders of the post of Asstt. Supdt. Telegraph Traffic may be treated at par to the cadre of Junior Telecom. Officer as per these Recruitment Rules as one time measure.

Whether age and educational qualification prescribed for direct recruits will apply in case of promotees	Period of probation, if any	Method of recruitment—whether by direct recruitment or by promotion or deputation/transfer and percentage of vacancies to be filled by various methods.
9	10	11
Not applicable.	Two years	(i) 50% by direct recruitment through a competitive examination in accordance with the instructions issued by the Department in this behalf. (ii) 50% by promotion/transfer as indicated under column 12 of the schedule.

In case of recruitment by promotion/deputation/transfer, grades from which promotion/deputation/transfer to be made

12

(i) 50% by promotion/transfer of departmental candidates referred to in item (ii) column 11 will be regulated as under:-

(i) 15% by promotion of departmental candidates through a competitive examination.

(ii) 35% by promotion/transfer of Transmission Assistants/Wireless Operators/Auto Exchange Assistants/Phone Inspectors Teleco. Technical Assistants.

15% Promotion through competitive examination, the following group 'C' employees in the Department whose scale of pay is less than that of Junior Telecom. Officers shall be eligible, if such employees are :

(i) borne on the regular establishment and working in Telecom. Engineering Branch of Department including those working in the office of Chief General Manager, Telecommunication Circles/Districts other than –

(a) Transmission Assistants, Telephone Inspectors, Auto Exchange Assistants and Wireless Operators, and E.T.A.

(b) Plumbers/Sanitary Inspectors/Conservancy Inspector

(ii) working in Telecommunication Factory, other than those borne on industrial establishments.

(iii) borne on the regular establishment and working as Accounts Clerks in the Accounts Wing under the Telecommunications circles.

(iv) borne on the regular establishment and working as Works Clerks Grade I and II, Work Assistants, Draftsman, Junior Architects and Electricians in the Civil Wing under Telecom. Circles:

Provided that—

(a) they have passed High school/Matric examination or its equivalent and have completed five years regular service; or

(b) they possess the qualifications prescribed in column 8 and have completed 3 years regular service.

Provided further that they are not above the age of 40 years on the crucial date.

35% transfer/promotion from amongst

(a) the Phone Inspectors/Auto Exchange Assistants/Transmission Assistant/Wireless Operator who possess the qualification prescribed in column 8 and have completed 5 years regular service in the cadre of Phone Insp. for/Auto Exchange Assistant/Transmission Assistant/Wireless Operator

(b) the Phone Inspectors/Auto Exchange Assistant/Wireless Operators/Transmission Assistant Telecom. Technical Assistants who possess the High school/Matriculation qualification and who have completed 16 years of regular service through a qualifying screening test, unless he has already passed such test.

Note :—

They shall have to undergo a simple medical test to ensure that they are physically fit and mentally alert to perform the duties expected of a Junior Telecom. Officer.

Explanation:—

Length of service in the cadre of Phone Inspector/Auto Exchange Assistant/Transmission Assistant/Wireless Operator will be the criteria for sending them for JTOs training.

Note: No candidate other than those belonging to Scheduled Castes and Scheduled Tribes Communities shall be granted more than four chance to appear in the competitive examination. But those candidates who secure more than 70% marks in the 4th chance but are not selected for appointment as Junior Telecom. Officers may be allowed one more chance as a special case. The restriction in respect of number of chances is not applicable to members of Sch. Castes/Sch. Tribes communities.

If a Departmental Promotion Committee exists, what is its composition	Circumstances in which U.P.S.C. is to be consulted in making recruitment
13	14
Group 'C' Departmental Promotion Committee (for considering confirmation of direct recruits) consisting of— 1. An Officer of Group 'A' in Junior Administrative Grade of Indian Telecom. Service—Chairman 2. Two officers of Group 'A' in the Senior Time scale of Telecom. Engineering Service—Members.	Not applicable.

[No. 5-1/96-NCG]

J.P. SRIVASTAVA, Assistant Director General STC

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ANNEXURE R2

रजिस्ट्री सं० डी० एल०-33004/99

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असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)

PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित

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संचार मंत्रालय

(दूर संचार विभाग)

अधिसूचना

नई दिल्ली, 31 अगस्त, 1999

सा.का.नि. 620 (अ).— राष्ट्रपति, संविधान के अनुच्छेद 309 के परन्तुक द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए और कनिष्ठ दूर संचार अधिकारी भर्ती नियम, 1996 को, उन बातों के सिवाय अधिक्रांत करते हुए जिन्हें ऐसे अधिक्रमण के पूर्व किया गया है या करने का लोप किया गया है, दूर संचार विभाग में कनिष्ठ दूर संचार अधिकारी के पद पर भर्ती की पद्धति का विनियमन करने के लिए निम्नलिखित नियम बनाते हैं अर्थात् :-

1. संक्षिप्त नाम और प्रारंभ - (1) इन नियमों का संक्षिप्त नाम कनिष्ठ दूर संचार अधिकारी भर्ती नियम, 1999 है।

(2) ये राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।

2. पद संख्या, वर्गीकरण और वेतनमान : उक्त पद की संख्या, उसका वर्गीकरण और उसका वेतनमान वह होगा, जो इन नियमों से उपाबद्ध अनुसूची I के स्तंभ (2) से स्तंभ (4) में विनिर्दिष्ट हैं।

3. भर्ती की पद्धति, आयु-सीमा, अर्हताएं आदि : उक्त पद पर भर्ती की पद्धति, आयु-सीमा, अर्हताएं और उससे संबंधित अन्य बातें वे होंगी जो उक्त अनुसूची I के स्तंभ (5) से स्तंभ (14) में विनिर्दिष्ट हैं

4. निरहर्ता : वह व्यक्ति -

(क) जिसने ऐसे व्यक्ति से, जिसका पति या जिसकी पत्नी जीवित है, विवाह किया है, या

(ख) जिसने अपने पति या अपनी पत्नी के जीवित रहते हुए किसी व्यक्ति से विवाह किया है,

उक्त पद पर नियुक्ति का पात्र नहीं होगा :

परन्तु यदि केन्द्रीय सरकार का यह समाधान हो जाता है कि ऐसा विवाह ऐसे व्यक्ति और विवाह के अन्य पक्षकार को लागू स्थानीय विधि के अधीन अनुज्ञेय है और ऐसा करने के लिए अन्य आधार हैं तो वह किसी व्यक्ति को इस नियम के प्रवर्तन से छूट दे सकेगी ।

5. बंधपत्र, प्रशिक्षण और पाठ्यक्रम :

(1) सीधी भर्ती के लिए रिक्त पदों पर भर्ती किए गए सभी अभ्यर्थी कनिष्ठ दूर संचार अधिकारी के पद पर नियुक्ति की तारीख से पांच वर्ष की अवधि के लिए सेवा करने के लिए इन नियमों से उपाबद्ध अनुसूची 2 में यथाविनिर्दिष्ट प्ररूप में एक बंधपत्र निष्पादित करेंगे ।

(2) उन अभ्यर्थियों को, जो सीधी भर्ती कोटा और विभागीय प्रोन्नति कोटा दोनों ही में चयनित कर लिए गए हैं, विभाग द्वारा अधिकथित प्रशिक्षण योजना के अनुसार सफलतापूर्वक प्रशिक्षण प्राप्त करना होगा ।

6. प्रादेशिक सेना के अधीन सेवा — ऐसा कनिष्ठ दूर संचार अधिकारी, जिसने चालीस वर्ष की आयु प्राप्त नहीं की है, यदि अपेक्षित हो तो, प्रादेशिक सेना अधिनियम, 1948 (1948 का 56) की धारा 6क के उपबंधों और उसके अधीन बनाए गए नियमों के अधीन प्रादेशिक सेना में सेवा करने के दायित्वाधीन होगा ।

7. शिथिल करने की शक्ति : जहां केन्द्रीय सरकार की यह राय है कि ऐसा करना आवश्यक या समीचीन है, वहां वह उसके लिए जो कारण हैं उन्हें लेखबद्ध करके इन नियमों के किसी उपबंध को किसी वर्ग या प्रवर्ग के व्यक्तियों की बाबत, आदेश द्वारा शिथिल कर सकेगी ।

8. व्यावृत्ति : इन नियमों की कोई बात, ऐसे आरक्षण, आयु-सीमा में छूट और अन्य रियायतों पर प्रभाव नहीं डालेगी, जिनका केन्द्रीय सरकार द्वारा इस संबंध में समय-समय पर निकाले गए आदेशों के अनुसार अनुसूचित जातियों, अनुसूचित जनजातियों, अन्य पिछड़े वर्गों, भूतपूर्व सैनिकों और अन्य विशेष प्रवर्ग के व्यक्तियों के लिए उपबंध करना अपेक्षित है ।

अनुसूची - I

पद का नाम	पदों की संख्या	वर्गीकरण	वेतनमान	योग्यता के आधार पर चयन अथवा चयन-सह-ज्येष्ठता या अचयन पद	सीधे भर्ती किए जाने वाले व्यक्तियों के लिए आयु-सीमा	सेवा में जोड़े गए वर्षों का फायदा केन्द्रीय सिविल सेवा (पेंशन) नियम, 1972 के नियम, 30 के अधीन अनुज्ञेय है या नहीं
1	2	3	4	5	6	7
कनिष्ठ दूर संचार अधिकारी	19716* (1999) * कार्यभार के आधार पर परिवर्तन किया जा सकता है।	साधारण केन्द्रीय सेवा, समूह 'ख', राजपत्रित अननुसचिवीय	6500-200-10500 रू.	लागू नहीं होता	30 वर्ष से अधिक नहीं केन्द्रीय सरकार द्वारा जारी किए गए अनुदेशों या आदेशों के अनुसार सरकारी सेवकों के लिए 5 वर्ष तक शिथिल की जा सकती है। टिप्पण : आयु-सीमा अवधारित करने के लिए निर्णायक तारीख भारत में अभ्यर्थियों से आवेदन प्राप्त करने के लिए नियत की गई अंतिम तारीख होगी (न कि वह अंतिम तारीख जो असम, मेघालय, अरुणाचल प्रदेश, मिजोरम, मणिपुर, नागालैण्ड, त्रिपुरा, सिक्किम, जम्मू-कश्मीर राज्य के लद्दाख खंड, हिमाचल प्रदेश के लाहौल और स्पीति जिले तथा चम्बा जिले के पांगी उपखंड, अंदमान और निकोबार द्वीप या लक्षद्वीप के अभ्यर्थियों के लिए विहित की गई है)।	लागू नहीं होता

सीधे भर्ती किए जाने वाले व्यक्तियों के लिए अपेक्षित शैक्षिक और अन्य अहर्ताएं	सीधे भर्ती किए जाने वाले व्यक्तियों के लिए विहित आयु और शैक्षिक अहर्ताएं प्रोन्नत व्यक्तियों की दशा में लागू होंगी या नहीं ।	परिवीक्षा की अवधि, यदि कोई हो ।
8	9	10
निम्नलिखित किसी विषय में बैचलर ऑफ इंजीनियरी/बैचलर ऑफ टेक्नोलाजी या समतुल्य, अर्थात् (i) दूर संचार इंजीनियरी ; या (ii) इलेक्ट्रानिकी इंजीनियरी ; या (iii) रेडियो इंजीनियरी ; या (iv) कम्प्यूटर इंजीनियरी ; या (v) विद्युत इंजीनियरी ।	नहीं	सीधे भर्ती किए जाने वाले व्यक्तियों के लिए दो वर्ष ।

टिप्पण 1 - अर्हताएं, अन्यथा सुअर्हित अभ्यर्थियों की दशा में संघ लोक सेवा आयोग के विवेकानुसार शिथिल की जा सकती है ।

टिप्पण 2 - अनुभव संबंधी अर्हता (अर्हताएं) संघ लोक सेवा आयोग के विवेकानुसार अनुसूचित जातियों और अनुसूचित जनजातियों के अभ्यर्थियों की दशा में तब शिथिल की जा सकती है (है) जब चयन के किसी प्रक्रम पर संघ लोक सेवा आयोग की यह राय है कि उनके लिए आरक्षित रिक्तियों को भरने के लिए अपेक्षित अनुभव रखने वाले उन समुदायों के अभ्यर्थियों के पर्याप्त संख्या में उपलब्ध होने की संभावना नहीं है ।

भर्ती की पद्धति : भर्ती सीधे होगी या प्रोन्नति द्वारा या प्रतिनियुक्ति/आमेलन द्वारा तथा विभिन्न पद्धतियों द्वारा भरे जाने वाले पदों की प्रतिशतता	प्रोन्नति/प्रतिनियुक्ति /आमेलन द्वारा भर्ती की दशा में वे श्रेणियां जिनसे प्रोन्नति/प्रतिनियुक्ति /आमेलन किया जाएगा
11	12
(i) सीधी भर्ती द्वारा 50 प्रतिशत ; (ii) सीमित विभागीय प्रतियोगिता परीक्षा के माध्यम से प्रोन्नति द्वारा 50 प्रतिशत ।	प्रोन्नति द्वारा :- स्तंभ 11 की मद (ii) में निर्दिष्ट विभागीय अभ्यर्थियों की 50% प्रोन्नति, निम्नलिखित रूप में विनियमित होगी :- I इंजीनियरी खंड के निम्नलिखित समूह 'ग' कर्मचारियों में से जो परीक्षा की तारीख को 50 वर्ष से कम आयु के हैं, सीमिति विभागीय प्रतियोगिता परीक्षा के माध्यम से प्रोन्नति द्वारा 35 प्रतिशत, अर्थात् :- (i) फोन निरीक्षक (पी.आई.) (ii) ऑटो एक्सचेंज सहायक (ए.ई.ए.) (iii) बेतार प्रचालक (डब्लू.ओ.) (iv) पारेषण सहायक (टी.ए.) (v) दूर संचार तकनीकी सहायक (टी.टी.ए.) (vi) ज्येष्ठ दूर संचार कार्यालय सहायक
	और जिनके पास निम्नलिखित अनिवार्य अर्हताएं और अनुभव हैं :- (i) दूर संचार, इलेक्ट्रानिक/कंप्यूटर इंजीनियरी/रेडियो/विद्युत इंजीनियरी में बैचलर ऑफ इंजीनियरी या समतुल्य ; या (ii) भौतिकी या रसायन शास्त्र के साथ बैचलर ऑफ साइंस ; या (iii) इलेक्ट्रानिकी/रेडियो/कंप्यूटर इंजीनियरी/उपकरण प्रौद्योगिकी/दूर संचार में तीन वर्षीय डिप्लोमा, और (iv) समूह 'ग' पदों पर 10 वर्ष की नियमित सेवा ।

	II ऐसे समूह 'ग' कर्मचारियों में से सीमित विभागीय प्रतियोगिता परीक्षा के माध्यम से 15% प्रोन्नति द्वारा (i) जो मुख्य महाप्रबंधक कार्यालय, दूरसंचार सर्किल/ जिले सहित दूर संचार इंजीनियरी शाखा में कार्यरत हैं किंतु इसमें नलसाज/ स्वच्छता निरीक्षक / सफाई निरीक्षक सम्मिलित नहीं है । (ii) जो औद्योगिक स्थापनों में भर्ती कर्मचारियों को छोड़ कर दूर संचार कारखानों में कार्यरत हैं । (iii) जो नियमित स्थापन में भर्ती किए गए हैं और दूर संचार सर्किल के अधीन लेखा खंड में लेखा लिपिक के रूप में कार्यरत हैं । (iv) जो नियमित स्थापन में भर्ती किए गए हैं और दूर संचार सर्किल के अधीन सिविल विंग में संकर्म लिपिक श्रेणी I और II, संकर्म सहायक , नक्शानवीस, कनिष्ठ वास्तुविद और बिजली मिस्त्री के रूप में कार्यरत है ; और और जिनके पास निम्नलिखित शैक्षिक अर्हताएं हैं :- (i) किसी मान्यताप्राप्त संस्था/ बोर्ड से उच्चतर माध्यमिक (10+ 2) या समतुल्य ; (ii) इलेक्ट्रानिकी/रेडियो/कंप्यूटर इंजीनियरी/उपकरण इंजीनियरी/दूर संचार में तीन वर्षीय डिप्लोमा, और (iii) समूह 'ग' पद पर 10 वर्ष का अनुभव । टिप्पण :- 35 % सीमित विभागीय प्रतियोगिता परीक्षा कोटा के अधीन प्रतियोगिता परीक्षा देने के पात्र कर्मचारी, 15% सीमित विभागीय प्रतियोगिता परीक्षा कोटा के अधीन प्रतियोगिता परीक्षा देने के पात्र कर्मचारी ।

यदि विभागीय प्रोन्नति समिति है तो उसकी संरचना	भर्ती करने में किन परिस्थितियों में संघ लोक सेवा आयोग से परामर्श किया जाएगा
13	14
समूह 'ख' विभागीय प्रोन्नति समिति (सीधे भर्ती किए गए व्यक्तियों की पुष्टि पर विचार करने के लिए) जिसमें निम्नलिखित होंगे :- 1. मुख्य महाप्रबंधक — अध्यक्ष 2. महाप्रबंधक — सदस्य 3. उप महाप्रबंधक / निदेशक — सदस्य टिप्पण : सीधे भर्ती किए गए व्यक्तियों की पुष्टि से संबंधित विभागीय प्रोन्नति समिति की कार्यवाहियां, संघ लोक सेवा आयोग के अनुमोदनार्थ भेजी जाएंगी । किन्तु, यदि आयोग उनका अनुमोदन नहीं करता है तो विभागीय प्रोन्नति समिति की बैठक संघ लोक सेवा आयोग के अध्यक्ष या किसी अन्य सदस्य की अध्यक्षता में फिर से होगी ।	इन नियमों के किन्हीं उपबंधों को संशोधित करने या शिथिल करते समय संघ लोक सेवा आयोग से परामर्श करना आवश्यक है ।

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अनुसूची-2

कनिष्ठ दूर संचार अधिकारी के रूप में प्रशिक्षित किए जानेवाले अभ्यर्थियों के लिए करार का प्रारूप

यह करार एक पक्षकार के रूप में श्री/ श्रीमती/ कुमारी..... जिसे इसमें इसके पश्चात् .....(काडर) प्रशिक्षार्थी (अवयस्क की दशा में अपने अभिभावक श्री..... के माध्यम से कार्य करते हुए) दूसरे पक्षकार के रूप में श्री..... (जिसे इसमें इसके पश्चात् "प्रतिभू" कहा गया है) और तीसरे पक्षकार के रूप में भारत के राष्ट्रपति (जिन्हें इसमें इसके पश्चात् सरकार कहा गया है) के बीच आज तारीख.....को किया गया ।

अभ्यर्थी (प्रशिक्षार्थी) डाक और तार विभाग के अधीन प्रशिक्षण प्राप्त करने के लिए और इसको सफलतापूर्वक पूरा करने पर उस विभाग में.....के रूप में निम्नलिखित निबंधनों और शर्तों पर नियोजन स्वीकार करने के लिए सहमत हो गया है/ गयी है ।

और इस करार की शर्तों को पूरा करने के लिए प्रशिक्षार्थी श्री/ श्रीमती/ कुमारी.....द्वारा या प्रशिक्षार्थी की ओर से उसके/ उसकी.....द्वारा.....रूपए की राशि (.....देखें) जमाकर दी गई है ।

अब यह विलेख इस बात का साक्षी है और इसके द्वारा यह करार किया जाता है कि —

1. सरकार इस प्रकार का प्रशिक्षण प्रदान करेगी जिसकी प्रकृति और अवधि डाक और तार के महानिदेशक (जिसे इसमें इसके पश्चात् महानिदेशक कहा गया है) द्वारा अवधारित की जाएगी जिसका विनिश्चय इस निमित अंतिम और आबद्धकर होगा ।

परंतु यह कि महानिदेशक किसी भी प्रक्रम पर बिना कोई कारण बताए , उसका प्रशिक्षण बंद कर सकेगा, यदि उसकी राय में (जो अंतिम और आबद्धकर होगी) उसे ऐसा प्रतीत होता है कि प्रशिक्षार्थी एक दक्ष .....(काडर) नहीं बन सकेगा ।

2. उक्त प्रशिक्षार्थी :--

(क) महानिदेशक द्वारा तत्काल चयनित डाक और तार के किन्हीं भी प्रशिक्षण केन्द्रों में प्रशिक्षण प्राप्त करेगा ।

(ख) उक्त स्थानों पर सम्यक् तत्परता से प्रशिक्षण प्राप्त करेगा और उक्त स्थानों पर प्रशिक्षण तथा अनुशासन की बाबत सभी प्राधिकृत अधिकारियों के सभी अनुदेशों का पालन करेगा ।

(ग) प्रशिक्षण पूरा होने के पश्चात् या किसी पश्चात्वर्ती प्रक्रम पर जब नियोजन की प्रस्थापना की जाए तो डाक और तार विभाग में .....(काडर) के रूप में..... वर्ष के लिए नियोजन स्वीकार करेगा ।

(i) यदि उक्त प्रशिक्षार्थी का प्रशिक्षण उपरोक्त खंड (1) के उपबंधों के अधीन जारी नहीं रहता है, और महानिदेशक का यह समाधान हो जाता है कि प्रशिक्षार्थी द्वारा आवश्यक मानक प्राप्त करने में असफलता का कारण उसकी लापरवाही है या अपने काम में मन लगाने में असफल होना है तो सरकार को यह पूर्ण अधिकार होगा कि वह प्रतिभूति निक्षेप की राशि को समपहृत करने का आदेश दे तथा प्रतिभू-पृथकतः और संयुक्त रूप से और उसके वारिस निष्पादक, प्रशासक तथा प्रतिनिधि, प्रशिक्षण के दौरान उसको वृत्तिका के रूप में संदत्त सभी राशियां तथा विभाग द्वारा उसके प्रशिक्षण पर उपगत व्यय सरकार की मांग किए जाने पर संदत्त और प्रतिसंदत्त करेगा जो इस मामले में क्रमशः ..... रु० प्रतिमास .....प्रतिमास है ।

(ii) यदि प्रशिक्षार्थी अपना करार या ऊपर खंड (2) में अंतर्विष्ट प्रसंविदा का भंग करता है या यदि उसके आचरण के विरुद्ध देश की सरकार के विरुद्ध राजनैतिक क्रिया-कलाप की बाबत निरंतर प्रतिकूल रिपोर्ट प्राप्त होती है या यदि प्रशिक्षार्थी प्रशिक्षण के दौरान अपनी सहमति से परे किसी कारणवश स्वेच्छया प्रशिक्षण छोड़ देता है अथवा उसके पूरा होने के बाद उपरोक्त खंड (2)(ग) के अनुसरण में नियोजन स्वीकार नहीं करता है या इस प्रकार स्वीकार करने पर भी डाक और तार विभाग की पांच वर्ष तक सेवा नहीं करता है अथवा ऐसी अवधि में अपनी ड्यूटी सम्यक् तत्परतापूर्वक नहीं करता या अपने वरिष्ठ अधिकारियों के अनुदेशों का पालन नहीं करता (जिसके संबंध में महानिदेशक का विनिश्चय अंतिम होगा) तो इनमें से किसी मामले में सरकार को प्रतिभूति निक्षेप के समपहरण का पूर्ण अधिकार होगा और प्रशिक्षार्थी तथा प्रतिभू संयुक्ततः और पृथक रूप से तथा उसके वारिस निष्पादक, प्रशासक तथा प्रतिनिधि, प्रशिक्षण के दौरान उसको वृत्तिका के रूप में संदत्त सभी राशियों के साथ विभाग द्वारा उसके प्रशिक्षण पर उपगत व्यय, सरकार को मांग किए जाने पर संदत्त तथा प्रतिसंदत्त करेगा ।

4. परंतु यह कि इसके अधीन प्रतिभू के दायित्व पर, उक्त धन की वसूली की बाबत उसको दिए गए समय या उसे दर्शित किसी अनुग्रह के कारण, प्रभाव नहीं पड़ेगा या इसके अधीन देय राशि के लिए प्रतिभू पर वाद लाने के पूर्व प्रशिक्षार्थी / पिता / अभिभावक पर वाद चलाना सरकार के लिए आवश्यक होगा ।

5. इस करार पर लगने वाले स्टांप शुल्क का वहन सरकार करेगी ।

इसके साक्ष्यस्वरूप आज तारीख ..... को प्रशिक्षार्थी और प्रतिभू ने इस पर अपने-अपने हस्ताक्षर कर दिए हैं और भारत के राष्ट्रपति की ओर से ..... ने हस्ताक्षर कर दिए हैं ।

ऊपर बंधपत्र पर हस्ताक्षर करने वाले का पूरा नाम _____

(प्रशिक्षार्थी के हस्ताक्षर)

अवयस्क की दशा में उसके अभिभावक के हस्ताक्षर

हस्ताक्षर _____
पूरा नाम _____
और पता _____

साक्षी :

_____
हस्ताक्षर _____
पूरा नाम _____
और पता _____

प्रतिभू

पूर्ण हस्ताक्षर _____
(प्रतिभू)
पूरा नाम _____
और पता _____

साक्षी :

(1) _____
(2) _____

भारत के राष्ट्रपति के लिए और उनकी ओर से निम्नलिखित साक्षियों की उपस्थिति में हस्ताक्षर किए गए ।

टिप्पण : प्रतिभू को स्थायी/केन्द्रीय/राज्य सरकार का कर्मचारी होना चाहिए और प्रतिभू के नियोजक द्वारा इस आशय का प्रमाणपत्र भी संलग्न किया जाना चाहिए ।

[सं. 5-6/97-एन.एम.जी.]

जे. वी. जैन, सहायक महानिदेशक (एम.टी.एस.)

2001/97-2

MINISTRY OF COMMUNICATIONS

(Department of Telecommunications)

NOTIFICATION.

New Delhi, the 31st August, 1999

G.S.R. 620 (E).— In exercise of the powers conferred by the proviso to article 309 of the Constitution and in supersession of the Junior Telecom Officer Recruitment Rules, 1996, except as respects things done or omitted to be done before such supersession, the President hereby makes the following rules regulating the method of recruitment to the post of Junior Telecom Officer in the Department of Telecommunications, namely:-

1. **Short title and commencement** .- (1) These rules may be called the Junior Telecom Officer Recruitment Rules, 1999.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. **Number of post, classification and scale of pay** .- The number of the said post, its classification and the scale of pay attached thereto shall be as specified in columns (2) to (4) of Schedule-I annexed to these rules.

3. **Method of recruitment, age limit, qualifications, etc..**- The method of recruitment, age limit, qualifications and other matters relating to the said post shall be as specified in columns (5) to (14) of the said Schedule-I.

4. **Disqualification** .- No person,-

(a) who has entered into or contracted a marriage with a person having a spouse living, or

(b) who, having a spouse living, has entered into or contracted marriage with any person,

shall be eligible for appointment to the said post:

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

5.Bond, training and Syllabus .-

(1) All candidates recruited against the vacancies for direct recruits shall execute a Bond in the format as specified in Schedule-II annexed to these rules to serv for a period of five years from the date of their appointment as Junior Telecom Officer.

(2)The candidates selected both against the direct recruitment quota of vacancies and departmental promotion quota of vacancies shall have to successfully undergo training as per the training plan laid down by the Department.

6. **Service under the Territorial Army.-** A Junior Telecom Officer who has not completed the age of forty years shall if so required, be liable to serve in the Territorial Army subject to the provisions of section 6 A of the Territorial Army Act, 1948 (56 of 1948) and the rules made thereunder.

7. **Power to relax .-** Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order, for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.

8.**Saving.-** Nothing in these rules shall affect reservations, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, Scheduled Tribes, Other Backward Classes, Ex-servicemen and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

contd/-

SCHEDULE-I

Name of the post	Number of posts	Classification	Scale of pay.	Whether selection by merit or selection-cum seniority or non-selection post.	Age limit for direct recruits
1.	2.	3.	4.	5.	6.
Junior Telecom Officer	19716 * (1999)	General Central Service Group B Gazetted Non-Ministerial	Rs.6500-200-10500.	Not Applicable	Not exceeding 30 years. Note-1 ------ Relaxable for Government servants upto 5 years in accordance with the instructions or orders issued by the Central Government. Note-2 ------ The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India (and not the closing date prescribed for those in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Ladakh Division of J&K State, Lahaul and Spiti District and Pangi sub division of Chamba District of Himachal Pradesh, Andaman and Nicobar Islands or Lakshadweep).

* subject to variation dependent on workload

Whether benefit of added years of service is missible	Educational and other qualification required for direct recruits.	Whether age and educational qualification prescribed for direct recruits will apply in the case of promotees.	Period of probation, if any.
7.	8	9	10
Not Applicable	Bachelor of Engineering/ Bachelor of Technology or equivalent in any of the following disciplines, namely:- (i) Telecommunications Engineering; or (ii) Electronics Engineering;or (iii)Radio Engineering;or (iv) Computer Engineering or (v) Electrical Engineering. Note 1. --- Qualifications are relaxable at the discretion of the Union Public Service Commission in case of candidates otherwise well qualified. Note 2 --- The qualifications regarding experience is/are relaxable at the discretion of the Union Public Service Commission in the case of candidates belonging to Scheduled Castes or Scheduled Tribes, if at any stage of selection, the UPSC is of the opinion that sufficient number of candidates from these communities possessing requisite experience are not likely to be available to fill up the vacancies approved by them.	No	2 years for Direct Recruits.

Method of recruitment — whether by direct recruitment or by promotion or by deputation/ absorption and percentage of of the posts to be filled by various methods.	In case of recruitment by promotion/deputation /absorption, grades from which promotion/deputation/absorption to be made.
11.	12
(i) 50 per cent. by direct recruitment. (ii) 50 per cent. promotion through Limited Departmental Competitive Examination.	By Promotion: 50% by promotion of departmental candidates referred to in item (ii) in column 11 will be regulated as follows:- I. 35 per cent by promotion through Limited Departmental competitive examination from amongst following Group 'C' employees, below 50 years of age as on the date of such examination, of the Engineering Wing, namely:- (i) Phone Inspectors(PIs) (ii) Auto Exchange Assistants(AEAs) (iii) Wireless Operators (WOs) (iv) Transmission Assistants (TAs) (v) Telecom Technical Assistants (TTAs) (vi) Sr Telecom Office Assistants and possessing the following essential qualifications and experience:- (i) Bachelor of Engineering in Telecom/ Electronics/Computer Engineering/ Radio Engg/Electrical Engg. or equivalent OR (ii) Bachelor of Science with Physics and Chemistry OR (iii) 3 years' Diploma in Electronics/Radio/ Computer Engg./Instrument Technology/ Telecom., and (iv) 10 years' regular service in posts in Group 'C'

Method of recruitment, Whether by direct recruitment or by promotion or by deputation/ absorption and percentage of of the posts to be filled by various methods.	In case of recruitment by promotion/deputation /absorption grades from which promotion/deputation/absorption to be made.
11.	12
	II.15% by promotion through Limited Departmental Competitive examination from amongst Group 'C' employees.- (i) working in Telecom Engineering Branch including Office of the Chief General Manager, Telecom Circles/Districts other than Plumbers/Sanitory Inspectors/Conservancy Inspectors; (ii) working in Telecommunication Factory, other than those borne on Industrial Establishments. (iii) Borne on the regular establishment and working as Accounts Clerks in the accounts Wing under the Telecommunications Circles. (iv) Borne on the regular establishment and working as Works Clerks Grade I and II. Work Assistants, Draftsman,Junior Architects and Electricians in the Civil Wing under Telecom Circles, and possessing the following educational qualifications,namely;- (i) Higher Secondary (10+2) or equivalent from a recognised Institution/Board; (ii) 3 years' Diploma in Electronics/Radio/Computer Engineering/Instrumental Engineering/Telecom, and (iii) 10 years' service in posts in Group 'C' Note The employees eligible to take up competitive examination under 35% LImited Departmental Competitive Examination quota shall not be eligible for appearing at the Competitive examination under 15% Limited Departmental Competitive Examination quota.

If a Departmental Promotion Committee ists, what is its composition.	Circumstances in which UPSC is to be consulted in making recruitment.
13	14
Group 'B' Departmental Promotion Committee (for considering confirmation of direct recruits) consisting of : 1. Chief General Manager - Chairman 2. General Manager - Member 3. Deputy General Manager/ Director - Member "Note: The proceedings of the DPC relating to confirmation of a direct recruit shall be sent to the Commission for approval. If however, these are not approved by the Commission, a fresh meeting of the DPC to be presided over by the Chairman or a Member of the UPSC shall be held."	Consultation with the Union Public Service Commission necessary while amending or relaxing any of the provisions of these rules.

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Schedule II

FORM OF AGREEMENT OF CANDIDATES TO BE TRAINED AS JUNIOR TELECOM OFFICERS

This agreement between Sh./Smt./Kr._____ herein after referred to as the _____(cadre) trainee, (in the case of minor acting through his guardian Sh._____) the first part, Sh._____ (Herein-after) referred to as the Surety) of the second part and the President of India (herein-after referred to as the Govt.) of the third part.

Whereas the candidate (trainee) has agreed to undergo training in the posts & Telegraphs Department and on the successful completion of the same to accept employment as _____ in that department, on the terms & conditions herein-after appearing.

And whereas the sum of Rs._____ has been deposited by the trainee Sh./Smt./Kr._____ vide _____ on behalf of the trainee by his/her guardian as security for the due fulfilment of the conditions of the agreement.

Now these presents witness and it is hereby agreed as follows:-

1. The Government shall provide training, the nature and duration of which shall be determined by the Director - General of Post & Telegraph (here-in-after referred to as the Director General) whose decision in this behalf shall be final and binding.

Provide that the Director General may at any stage without assigning any reason discontinue his training, if in his opinion (which shall be final and binding) the trainee appears to be unlikely to become an efficient _____(cadre).

2. The said trainee shall:-

(A) undergo the course of training at any Posts & Telegraphs training centre, selected from time to time, by the Director General.

(B) Undergo under such training at the said places with due diligence and comply with the instructions of all authorised officers in regard to training and discipline at the said places.

(C) After completion of training or at a later stage when an employment offer is made, accept employment as _____ (cadre) the Post & Telegraphs Department for a period of five years.

(i) In case the training of the said trainee is discontinued under the provision to clause (1) above and the

Director General is satisfied that the failure of the trainee's to reach the necessary/standard is due to his negligence or failure to apply himself/herself earnestly to his/her work (the decision of the Director General in this behalf being final), Government shall have full powers to order forteiture of the amount of security deposit and the surety Jointly and severally and their respective heirs, executors, administrators and legal representatives shall pay & refund to the Government on demand all amounts paid to him as stipend during the period of his training together with training expenses incurred on him/her by the department, which in this case shall be Rs._____p.m. and Rs._____p.m. respectively.

(ii) If the trainee commits any breach of his agreement and congonents contained in clause (2) above, or in case of continued adverse reports regarding his conduct or his political activities directed against the Government of his country, or if the trainee voluntarily quits for reasons not beyond his contract at any time during the course of training, or on completion thereof does not accept employment pursuant to clause (2) (C) above or on such acceptance does not serve the Posts & Telegraphs Department for period upto five years or during such period of service does not carry out his/her duties with diligence or fails to comply with the instructions of his superior officers as to which has the decision of the Director General shall be final) when in any of such cases Government shall have full powers to order forfeiture of Security Deposit and the trainee and the surety jointly and severally and their respective heirs, executors, administrators and legal representatives shall pay and refund to the Government on demand entire amounts expended on him/her in respect of his training as also the amounts paid as stipend.

4. Provided that the liability of the surety hereunder shall not in any manner be affected by any time which may be granted to the trainee or any other indulgence which may be shown to him in respect of the recovery of the said monies by the Government or shall it be necessary for the Government to sue the trainee/father/guardian before suing the surety for amounts due here-under.

5. The stamp duty on this agreement shall be borne by Government.

In witness whereof, the trainee and the surety have here unto set their respective hands and the President has here unto caused _____ on his behalf to set his hand this the _____ day of _____ _____.

Full name signed by above bounded

_____
(Sig. of the trainee)

In case of minor, signed by his/her guardian.

Signature: _____

Full Name: & Address: _____

Witness:-

_____ (Signature)

Full Name: _____

& Address: _____

Surety:-

Full Signed by _____ (Sig. of the surety)

Full name: & _____

Address: _____

In the presence of (witness) _____

_____

(Signed by for and on behalf of the President of India in the presence of Witness).

Note:-Sureties should be permenant/central/state Govt. employees and a certificate to this effect issued by the Employer of the Sureties should also be attached.

[No. 5-6/97-NCG]

J. B. JAIN, Asstt. Director General (STC)

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ANNEXURE R3

46

65

No.5-11/99-NCG
Government of India
Ministry of Communications
Department of Telecommunications
20-Ashoka Road, Sanchar Bhawan, New Delhi-1

Dated:10.11.1999

To

All Heads of Telecom Circles/Telecom Districts
Heads of other Administrative Offices
Chief General Manager, MTNL, New Delhi/Mumbai

Sub:-Eligibility condition to appear in JTO qualifying Screening Test

In continuation of this office letter of even number dated 12th March 1999, I am directed to state that the vacancies of JTO upto 31st August 1999 will be filled up as per the JTO Recruitment Rule 1996 and the vacancies after 31st August 1999 will be filled up according to the provisions of JTO Recruitment Rule 1999.

In view of this it has been decided that all eligible candidates upto 31.8.1999 under 35% quota may be permitted to appear in J.T.O. screening test to be held shortly. The case regarding permitting TTAs has also been examined and it has been decided that all the TTAs as on 31st August 1999 be permitted provisionally to appear in 35% qualifying Screening Test without insisting 4 years of service in the cadre of TTA subject to the outcome of the OAs pending in different CATs.

All the eligible candidates of 35% JTO screening test may be informed clearly that qualified officials of 35% JTO screening test will be send on training only to the extent of vacancies available under 35% quota upto 31.8.99. Remaining qualified officials will have no claim what so ever for training/appointment as JTO.

(J.B.JAIN)
Asstt.Dir.Gen.(STC)

Copy to :-DDG(Trg)/Dir(DE&VP)DOT, New Delhi for information please

(J.B.JAIN)
Asstt.Dir.Gen.(STC)

ANNEXURE R4

68/HS

12-42/90-NCG
Government of India
Ministry of Communications
Department of Telecommunications
20-Ashoka Road, Sanchar Bhavan, New Delhi-1

Dated: 11.2.1999

To,

All Heads of Telecom Circles
All Heads of Telecom Distt.
All Heads of other Telecom Units
Chief General Manager, MTNL, New Delhi/Mumbai.

Sub:- Telecom Technical Assistant (TTA) Recruitment Rules, 1998.

Sir,

I am directed to forward herewith a copy of Telecom Technical Assistant (TTA) Recruitment rules, 1998 for your reference and information.

These rules have been published in Gazette of India dated 6.2.99 vide G.S.R.No.42.

(J.B.JAIN)
Asstt.Dir.Gen.(STC)
T.No.3032468

Copy to:-

1. DDGs(E)/(Pers.)/(SR)/.DOT, New Delhi.
2. Director's (TE)/(ST-I)/(ST-II)/(SR)/Trg. FA-I), DOT, New Delhi.
3. ADGs(TE/STG/STN/SCT/FA-I/DE/Trg. DOT New Delhi.
4. All recognised Unions/Federations/Associations.
5. FA-I/TE-II/STG-I/STG-II/STN/NCG/SCT/DE/Trg.Sections.
6. Secretary Staff Departmental Council (JCM).

(A.MAHALINGAM)
Section Officer(NCG)

15 FEB 1999

सं० डी०एल०-33001/98

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भारत का राजपत्र
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No. 6] NEW DELHI, SATURDAY, FEBRUARY 6, 1999/MAGHA 17, 1920

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके

Separate Paging is given to this Part in order that it may be filed as a separate compilation

भाग II—खण्ड 3—उप-खण्ड (i)

PART II—Section 3—Sub-section (i)

भारत सरकार के मंत्रालय (रक्षा मंत्रालयों को छोड़कर) और केन्द्रीय अधिकारियों (संघ राज्य क्षेत्र प्रशासनों को छोड़कर) द्वारा विधि के अन्तर्गत बनाए और जारी किए गए साधारण सांविधिक नियम (जिनमें साधारण प्रकार के आदेश, उप नियम आदि सम्मिलित हैं)

General Statutory Rules (including Orders, Bye-laws etc. of a general character) issued by the Ministries of the Government of India (other than the Ministry of Defence) and by the Central Authorities (other than the Administration of Union Territories)

संचार मंत्रालय

(दूर संचार विभाग)

नई दिल्ली, 25 जनवरी, 1999

सा. का. नि. 42 :—राष्ट्रपति, संविधान के अनुच्छेद 309 के परन्तुक द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए और दूरसंचार तकनीकी सहायक भर्ती नियम 1991 को अधिक्रांत करते हुए, दूरसंचार विभाग में दूरसंचार तकनीकी सहायक के पद पर भर्ती की पद्धति का विनियमन करने के लिए निम्नलिखित नियम बनाते हैं अर्थात् :—

1. संक्षिप्त नाम और प्रारम्भ :—(1) इन नियमों का संक्षिप्त नाम दूरसंचार तकनीकी सहायक भर्ती नियम, 1998 है।

(2) ये राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।

2. पद-संख्या वर्गीकरण और वेतनमान :—उक्त पद की संख्या, उसका वर्गीकरण और उसका वेतनमान वह होगा, जो इन नियम से उपाबद्ध अनुसूची के स्तम्भ 2 से स्तम्भ 4 में विनिर्दिष्ट है।

3. भर्ती की पद्धति, आयु-सीमा, अर्हताएं आदि :—उक्त पद पर भर्ती की पद्धति, आयु-सीमा, और अन्य अर्हताएं और उससे संबंधित अन्य बातें वे होंगी जो उक्त अनुसूची के स्तम्भ 5 से स्तम्भ 14 में विनिर्दिष्ट हैं।

4. निर्हरता :—वह व्यक्ति —

(क) जिसने ऐसे व्यक्ति से जिसका पति या जिसकी पत्नी जीवित है, विवाह किया है, या

(ख) जिसने अपने पति या अपनी पत्नी के जीवित होते हुए किसी व्यक्ति से, विवाह किया है,

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उक्त पद पर नियुक्ति का पात्र नहीं होगा :

परन्तु यदि केन्द्रीय सरकार का यह समाधान हो जाता है कि ऐसा विवाह ऐसे व्यक्ति और विवाह के अन्य पक्षकार को लागू स्वीय विधि के अधीन अनुज्ञेय है और ऐसा करने के लिए अन्य आधार हैं तो वह किसी व्यक्ति को इस नियम के प्रवर्तन से छूट दे सकेगी।

5. बंधपत्र और प्रशिक्षण :—

(i) सीधी भर्ती के लिए रिक्तियों पर अनंतिम रूप से भर्ती किए गए सभी अभ्यर्थी दूरसंचार तकनीकी सहायक के रूप में अपनी नियुक्ति की तारीख से पांच वर्ष की अवधि के लिए उस प्रोफार्मा में, जो विभाग द्वारा विनिर्दिष्ट किया जाएगा, एक बंधपत्र निष्पादित करेंगे।

(ii) रिक्तियों के सीधी भर्ती वाले कोटे और रिक्तियों के विभागीय प्रोन्नति वाले कोटे दोनों के अधीन चुने गए अभ्यर्थियों को दूरसंचार तकनीकी सहायक के रूप में अपनी नियुक्ति से पूर्व विभाग द्वारा अधिकथित प्रशिक्षण योजना के अनुसार विहित प्रशिक्षण सफलतापूर्वक पूरा करना होगा।

(iii) सीधे भर्ती किए गए दूरसंचार तकनीकी सहायक प्रशिक्षण की अवधि के दौरान उतनी वृत्तिका (प्रशिक्षण भत्ता) के, जितनी विभाग द्वारा समय समय पर विनिश्चित की जाए, हकदार होंगे।

6. प्रादेशिक सेना/सिग्नल यूनिट के अधीन सेवा :—सभी अभ्यर्थियों का (सीधे भर्ती किए गए और विभागीय दोनों) यह दायित्व होगा कि, यदि ऐसा अपेक्षित किया जाए तो, वे प्रादेशिक सेना अधिनियम, 1948 (1948 का 56) और उसके अधीन बनाए गए नियमों में यथा उपबंधित प्रादेशिक सेना सिग्नल यूनिटों में सेवा करें।

7. शिथिल करने की शक्ति :—जहां केन्द्रीय सरकार की यह राय है कि ऐसा करना आवश्यक या समीचीन है, वहां वह उसके लिए जो कारण हैं उन्हें लेखबद्ध करके इन नियमों के किसी उपबन्ध को किसी वर्ग या प्रवर्ग के व्यक्तियों की बाबत आदेश द्वारा शिथिल कर सकेगी।

8. व्यावृत्ति :—इन नियमों की कोई बात ऐसे आरक्षण, आयु-सीमा में छूट और अन्य रियायतों पर प्रभाव नहीं डालेगी, जिनका केन्द्रीय सरकार द्वारा इस संबंध में समय-समय पर निकाले गए आदेशों के अनुसार अनुसूचित जातियों अनुसूचित जनजातियों, भूतपूर्व सैनिकों और अन्य विशेष प्रवर्ग के व्यक्तियों के लिए उपबन्ध करना अपेक्षित है।

अनुसूची

पद का नाम	पदों की संख्या	वर्गीकरण	वेतनमान	चयन सह-ज्येष्ठता या योग्यता के आधार पर चयन अथवा अचयन	सीधे भर्ती किए जाने वाले व्यक्तियों के लिए आयु-सीमा	सेवा में जोड़े गए वर्षों का फायदा केन्द्रीय सिविल सेवा (पेंशन) नियम, 1972 के नियम 30 के अधीन अनुज्ञेय है या नहीं
1	2	3	4	5	6	7
दूर संचार तकनीकी सहायक	13249* लगभग 31-3-98 की तिथि के अनुसार *कार्यभार के आधार पर परिवर्तन किया जा सकता है।	साधारण केन्द्रीय अराजपत्रित अननुसचिवीय	4500-125-7000 रु.	लागू नहीं होता	18 और 27 वर्ष के बीच	लागू नहीं होता (केन्द्रीय सरकार द्वारा जारी किए गए अनुदेशों या आदेशों के अनुसार विभागीय अभ्यर्थियों के लिए सामान्य अभ्यर्थियों की बाबत मिथिलें करके 40 वर्ष तक और अनुसूचित जाति/अनुसूचित जनजाति के अभ्यर्थियों की बाबत शिथिल करके 45 वर्ष तक की जा सकती है। ऊपरी आयु सीमा अन्य पिछड़े वर्ग के अभ्यर्थियों की बाबत भी तीन वर्ष तक शिथिल की जा सकती है)। टिप्पण.—आयु-सीमा अवधारित करने के लिए निर्णायक तारीख भारत में अभ्यर्थियों से आवेदन प्राप्त करने के लिए नियत की गई अंतिम तारीख होगी। न कि वह अंतिम तारीख जो असम, मेघालय, अरुणाचल प्रदेश, मिजोरम, मणिपुर, नागालैंड, त्रिपुरा सिक्किम, जम्मू-कश्मीर राज्य के

लद्दाख खंड, हिमाचल प्रदेश के लाहौल और स्पीति जिले तथा जम्बा-जिले के पांगी उपखंड, अंदमान और निकोबार द्वीप या लक्षद्वीप के अभ्यर्थियों के लिए विहित की गई है)

सीधे भर्ती किए जाने वाले व्यक्तियों के लिए अपेक्षित शैक्षिक और अन्य अर्हताएं	प्रोन्नति किए जाने वाले व्यक्तियों के लिए विहित आयु और शैक्षिक अर्हताएं प्रोन्नत व्यक्तियों की दशा में लागू होंगी या नहीं	परिवीक्षा की अवधि, यदि कोई हो।
8	9	10
किसी मान्यताप्राप्त संस्था से दूरसंचार इंजीनियरी/इलैक्ट्रानिकी इंजीनियरी/विद्युत इंजीनियरी/रेडियो इंजीनियरी/कम्प्यूटर इंजीनियरी/उपकरण प्रौद्योगिकी में तीन वर्षीय इंजीनियरी डिप्लोमा या उसके समतुल्य।	नहीं	दो वर्ष

भर्ती की पद्धति : भर्ती सीधे होगी, या प्रोन्नति द्वारा या प्रतिनियुक्ति/आमेलन द्वारा तथा विभिन्न पद्धतियों द्वारा भरी जाने वाले पदों की प्रतिशतता।	प्रोन्नति/प्रतिनियुक्ति/आमेलन द्वारा भर्ती की दशा में वे श्रेणियां जिनसे प्रोन्नति/प्रतिनियुक्ति/आमेलन किया जाएगा।
11	12
आमेलन/प्रोन्नति द्वारा, जिसके न हो सकने पर सीधी भर्ती द्वारा।	पदधारियों के निम्नलिखित प्रवर्गों में से आमेलन/प्रोन्नति द्वारा : प्रवर्ग I वांक-इन माध्यम से (1) फोन निरीक्षक/पारेषण सहायक/बेतार प्रचालक/आटो एक्सचेंज सहायक (2) विभाग के दूरसंचार इंजीनियरी खंड के नियमित स्थापन में के ऐसे समूह "ग" कर्मचारी, जिनके पास दसवीं कक्षा के पश्चात् केन्द्रीय सरकार द्वारा मान्यताप्राप्त किसी तकनीकी संस्थान से दूरसंचार इंजीनियरी/इलैक्ट्रानिकी इंजीनियरी/रेडियो इंजीनियरी/कम्प्यूटर इंजीनियरी/उपकरण प्रौद्योगिकी में तीन वर्षीय इंजीनियरी डिप्लोमा या उसके समतुल्य न्यूनतम अर्हता हों। (3) ऐसे तकनीशियन, जिनके पास 10+2 अर्हता या समतुल्य अर्हता हैं। (4) ऐसे तकनीशियन, जो मैट्रिकुलेशन के पश्चात् दो वर्षीय आई टी आई डिप्लोमा प्रमाण-पत्र धारण किए हुए हैं। प्रवर्ग—II अर्हक स्क्रीनिंग परीक्षण के माध्यम से (1) प्रवर्ग I के उप प्रवर्ग (2), (3) और (4) के भीतर आने वाले तकनीशियनों से भिन्न तकनीशियन। (2) ऐसे दूरसंचार मैकेनिक, जिन्होंने उस श्रेणी में पांच वर्ष नियमित सेवा की है। प्रवर्ग-III प्रतियोगिता परीक्षा के माध्यम से (1) ज्येष्ठ दूरसंचार प्रचालन सहायक (2) दूर संचार प्रचालन सहायक

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	(3) दूरसंचार मैकेनिक टिप्पण 1 रिक्तियां प्रथमतः प्रवर्ग I के अभ्यर्थियों द्वारा वांक-इन के माध्यम से भरी जाएंगी। प्रवर्ग I के अभ्यर्थियों के लिए उपबंध करने के पश्चात् भरी न गई रिक्तियां प्रवर्ग II के अभ्यर्थियों द्वारा अर्हक स्क्रीनिंग परीक्षण के माध्यम से भरी जाएंगी। अर्हक स्क्रीनिंग परीक्षण प्रवर्ग के अभ्यर्थियों के लिए उपबंध करने के पश्चात शेष भरी न गई रिक्तियां प्रतियोगिता परीक्षा के माध्यम से भरी जाएंगी और यदि रिक्तियां तब भी शेष रह जाती हैं तो, वे सीधी भर्ती द्वारा भरी जाएंगी। प्रशिक्षण के प्रयोजनार्थ चयन सूची टिप्पण 2 के अनुसार तैयार की जाएगी। टिप्पण 2 आमेलन/प्रोन्नति से पहले प्रशिक्षण के प्रयोजनार्थ चयन सूची निम्नलिखित क्रम में तैयार की जाएगी : (1) ज्येष्ठ काडर से संबंधित कर्मचारियों को संबंधित काडरों में विद्यमान ज्येष्ठता को अव्यवस्थित किए बिना, सामूहिक रूप से उन कर्मचारियों से ऊपर रखा जाएगा जिन्हें कनिष्ठ काडर में रखा गया है। (2) समतुल्य वेतनमान वाले काडरों की ज्येष्ठता का अवधारण संबंधित काडर में विद्यमान परस्पर-ज्येष्ठता को अव्यवस्थित किए बिना संबंधित श्रेणी में सेवा की अवधि के आधार पर किया जाएगा। टिप्पण 3 दूरसंचार तकनीकी सहायक (डी. टी. ए.) सेकेंडरी स्विचन क्षेत्र काडर होगा, भर्ती का यूनिट संबंधित सेकेंडरी स्विचन क्षेत्र (एस. एस. ए.) होगा और ऐसे सेकेंडरी स्विचन क्षेत्र (एस. एस. ए.) में की गई नियमित सेवा को हिसाब में लिया जाएगा। टिप्पण 4 दूरसंचार तकनीकी सहायक के काडर में अभ्यर्थियों की नियुक्ति पर ज्येष्ठता का अवधारण प्रशिक्षण के पश्चात् प्राप्त अंकों के आधार पर किया जाएगा।
यदि विभागीय प्रोन्नति समिति है तो उसकी संरचना	भर्ती करने में किन परिस्थितियों में संघ लोक सेवा आयोग से परामर्श किया जाएगा।
13	14
समूह "ग" विभागीय प्रोन्नति समिति, जिसमें निम्नलिखित अधिकारी होंगे : 1. एक अधिकारी जो मंडलीय इंजीनियरी की पंक्ति से नीचे का न हो —अध्यक्ष 2. दो अधिकारी, जो उप-मंडलीय इंजीनियर की पंक्ति से नीचे का न हो —सदस्य	लागू नहीं होता

[सं. 7-51/97-एन. सी. जी.]

जे. वी. जैन, सहायक निदेशक साधारण (एस टी-सी-

MINISTRY OF COMMUNICATIONS

(Department of Telecommunications)

New Delhi, the 25th January, 1999

G.S.R. 42.—In exercise of the powers conferred by the proviso to article 309 of the Constitution and in supersession of the Telecom Technical Assistant Recruitment Rules, 1991, the President hereby makes the following rules regulating the method of recruitment to the post of Telecom Technical Assistant in the Department of Telecommunications, namely :—

1. Short title and commencement.—(1) These rules may be called the Telecom Technical Assistant Recruitment Rules, 1998.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Number of posts, classification and scale of pay.—The number of the said post, its classification and the scale of pay attached thereto shall be as specified in columns 2 to 4 of Schedule annexed to these rules.

3. Method of recruitment, age limit, qualifications, etc.—The method of recruitment, age limit, qualifications and other matters relating to the said post shall be as specified in columns 5 to 14 of the said Schedule.

4. Disqualification.—No person,—

(a) who has entered into or contracted a marriage with a person having a spouse living, or

(b) who, having a spouse living, has entered into or contracted marriage with any persion,

shall be eligible for appointment to the said post :

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person or party to the marriage and that there are grounds for so doing, exempt any person from operation of this rule.

5. Bond and training—

(i) All candidates provisionally recruited against the vacancies for direct recruitment shall execute a Bond for a period of five years from the date of their appointment as Telecom Technical Assistant in the proforma as may be specified by the Department.

(ii) The candidates selected both against the direct recruitment quota of vacancies and departmental promotion quota of vacancies shall, before their appointment as Telecom Technical Assistant, shall undergo the prescribed training successfully as per the training plan laid down by the Department.

(iii) During the period of training, the direct recruit Telecom Technical Assistant will be entitled to stipend (training allowance) as decided by the Department from time to time.

6. Service under Territorial Army/Signal Unit.—All candidates (both direct recruit and departmental) shall, if so required, be liable to serve in the Territorial Army/Signal units as provided in the Territorial Army Act, 1948 (56 of 1948) and the rules made thereunder.

7. Power to relax.—Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order, for reasons to be recorded in writing, relax any of the provisions of these rules in respect of any class or category of persons.

8. Saving.—Nothing in these rules shall affect reservations, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, Scheduled Tribes, Other Backward Classes, Ex-servicemen and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

SCHEDULE

Name of the post	Number of posts	Classification	Scale of pay
1.	2.	3.	4.
Telecom. Technical Assistant	13,249* approx. As on 31-3-98 *Subject to variation dependent on workload.	General Central Service, Group 'C' Non-Gazetted, Non-Ministerial.	Rs. 4,500-125-7,000.

Whether selection by merit or selection-cum seniority or non-selection post	Age limit for direct recruits	Whether benefit of added year of service is admissible under Rule 30 of the Central Civil Pension Rules, 1972
5	6	7
Not Applicable	Between 18 and 27 years. (Relaxable for departmental candidates upto 40 years in respect of general candidates and upto 45 in respect of Scheduled Caste/Scheduled Tribe candidates in accordance with instructions or orders issued by the Central Government. The upper age limit is also relaxable by three years in respect of Other Backward Class candidates). Note.— The crucial date for determining the age limit shall be the closing date of receipt of applications from candidates in India (and not the closing date prescribed for those in Assam, Nagaland, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Tripura, Sikkim, Ladakh Division of Jammu and Kashmir State, Lahaul and Spiti District and Pangi sub division of Chamba District of Himcahal Pradesh, Andaman and Nicobar Islands or Lakshadweep).	Not applicable

Educational and other qualification required for direct recruits	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Period of probation, if any
8	9	10
Three years Engineering Diploma in Telecommunications Engineering/Electronics Engineering/Electrical Engineering/Radio Engineering/Computer Engineering/Instrument Technology or its equivalent from a recognised institution.	No	Two years

Method of recruitment. Whether by direct recruitment or by promotion or by deputation/absorption and percentage of vacancies to be filled by various methods	In case of recruitment by promotion/deputation/absorption, grades from which promotion/deputation/absorption to be made
11	12
By absorption/promotion failing which by Direct recruitment	By absorption/promotion from amongst the following categories of officials. Category-I through Walk-in (1) Phone Inspectors/Transmission Assistants/Wireless Operators/Auto Exchange Assistants

MINISTRY OF COMMUNICATIONS

(Department of Telecommunications)

New Delhi, the 25th January, 1999

G.S.R. 42.—In exercise of the powers conferred by the proviso to article 309 of the Constitution and in supersession of the Telecom Technical Assistant Recruitment Rules, 1991, the President hereby makes the following rules regulating the method of recruitment to the post of Telecom Technical Assistant in the Department of Telecommunications, namely :—

1. Short title and commencement.—(1) These rules may be called the Telecom Technical Assistant Recruitment Rules, 1998.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Number of posts, classification and scale of pay.—The number of the said post, its classification and the scale of pay attached thereto shall be as specified in columns 2 to 4 of Schedule annexed to these rules.

3. Method of recruitment, age limit, qualifications, etc.—The method of recruitment, age limit, qualifications and other matters relating to the said post shall be as specified in columns 5 to 14 of the said Schedule.

4. Disqualification.—No person,—

(a) who has entered into or contracted a marriage with a person having a spouse living, or

(b) who, having a spouse living, has entered into or contracted marriage with any person,

shall be eligible for appointment to the said post :

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

5. Bond and training—

(i) All candidates provisionally recruited against the vacancies for direct recruitment shall execute a Bond for a period of five years from the date of their appointment as Telecom Technical Assistant in the proforma as may be specified by the Department.

(ii) The candidates selected both against the direct recruitment quota of vacancies and departmental promotion quota of vacancies shall, before their appointment as Telecom Technical Assistant, shall undergo the prescribed training successfully as per the training plan laid down by the Department.

(iii) During the period of training, the direct recruit Telecom Technical Assistant will be entitled to stipend (training allowance) as decided by the Department from time to time.

6. Service under Territorial Army Signal Unit.—All candidates (both direct recruit and departmental) shall, if so required, be liable to serve in the Territorial Army Signal units as provided in the Territorial Army Act, 1948 (56 of 1948) and the rules made thereunder.

7. Power to relax.—Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order, for reasons to be recorded in writing, relax any of the provisions of these rules in respect of any class or category of persons.

8. Saving.—Nothing in these rules shall affect reservations, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, Scheduled Tribes, Other Backward Classes, Ex-servicemen and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

SCHEDULE

Name of the post	Number of posts	Classification	Scale of pay
1.	2.	3.	4.
Telecom. Technical Assistant	13,249* approx. As on 31-3-98 *Subject to variation dependent on workload.	General Central Service, Group 'C' Non-Gazetted, Non-Ministerial.	Rs. 4,500-125-7,000.

(2) Group 'C' employees borne on regular establishment of Telecom. Engineering wing of the department and possessing a minimum qualification of 3 years Engineering Diploma in Telecommunications Engineering/Electronics Engineering Radio Engineering/Computer Engineering Instrument Technology or its equivalent from any Technical Institute recognised by the Central Government after 10 Standard.

(3) Technicians who have 10+2 qualifications or equivalent qualifications.

(4) Technicians holding 2 years ITI Diploma certificate after matriculation.

Category-II through Qualifying screening test

(1) Technicians other than the Technicians covered by sub-categories (2), (3) and (4) of cagegory I.

(2) Telecom. Mechanics with 5 years of regular service in the grade.

Category-III through competitive examination

(1) Senior Telecom Operating Assistants.

(2) Telecom Operating Assistants.

(3) Telecom Mechanic.

Note 1.

The vacancies shall first be filled by candidates of category-I through walk-in. The unfilled vacancies after providing for Category I candidates shall be filled by candidates of category II through qualifying screening test. After providing for qualifying screening test category candidates, the remaining unfilled vacancies shall be filled through competitive examination and if the vacancies still remain unfilled, the same would be filled by direct recruitment. Select list for purpose of training will be prepared as per note 2.

Note 2.

The select list shall be prepared for the purpose of training before absorption/promotion in the following order :

(i) Officials belonging to senior cadre would be placed enbloc above those placed in the junior cadre, without upsetting the existing seniority in their respective cadres.

(ii) The seniority among the cadres having equivalent pay scale would be determined on the basis of length of service in the respective grade without upsetting the existing inter-se-seniority in the respective cadre.

Note 3.

Telecom Technical Assistant (TTA) will be Secondary Switching Area cadre the unit of recruitment shall be the respective Secondary Switching Area (SSA), and the regular service rendered in such SSA shall be taken into consideration.

Whether selection by merit or selection-cum seniority or non-selection post	Age limit for direct recruits	Whether benefit of added year of service is admissible under Rule 30 of the Central Civil Pension Rules, 1972
5	6	7
Not Applicable	Between 18 and 27 years. (Relaxable for departmental candidates upto 40 years in respect of general candidates and upto 45 in respect of Scheduled Caste/Scheduled Tribe candidates in accordance with instructions or orders issued by the Central Government. The upper age limit is also relaxable by three years in respect of Other Backward Class candidates). Note :— The crucial date for determining the age limit shall be the closing date of receipt of applications from candidates in India (and not the closing date prescribed for those in Assam, Nagaland, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Tripura, Sikkim, Ladakh Division of Jammu and Kashmir State, Lahaul and Spiti District and Pangi sub division of Chamba District of Himcahal Pradesh, Andaman and Nicobar Islands or Lakshadweep).	Not applicable

Educational and other qualification required for direct recruits	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Period of probation, if any
8	9	10
Three years Engineering Diploma in Telecommunications Engineering/Electronics Engineering/Electrical Engineering/Radio Engineering/Computer Engineering/Instrument Technology or its equivalent from a recognised institution.	No	Two years

Method of recruitment. Whether by direct recruitment or by promotion or by deputation/absorption and percentage of vacancies to be filled by various methods	In case of recruitment by promotion/deputation/absorption, grades from which promotion/deputation/absorption to be made
11	12
By absorption/promotion failing which by Direct recruitment	By absorption/promotion from amongst the following categories of officials. Category-I through Walk-in (1) Phone Inspectors/Transmission Assistants/Wireless Operators/Auto Exchange Assistants

Note 4. The seniority on appointment of candidates in the cadre of Telecom Technical Assistant shall be determined on the basis of post training marks.

If a Departmental Promotion Committee exists what is its composition	Circumstances in which UPSC is to be consulted in making recruitment
13	14
Group 'C' Departmental Promotion Committee consisting of the following officers :— 1. One Officer not below the rank of Divisional Engineer. —Chairman 2. Two officers not below the rank of Sub-Divisional Engineer—Members.	Not applicable

[No. 7-51/97-NCG]

J. B. JAIN, Asstt. Director Genl. (ST-C)

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